

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL,
PRINCIPAL BENCH, NEW DELHI.**

OA NO.1313 OF 2024

IN THE MATTER OF:

V. SRIKANT

....APPLICANT

VERSUS

STATE OF ANDHRA PRADESH & ORS.

...RESPONDENTS

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NDOH: 08.10.2025

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Through


Thakur Sumit

Advocate
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Place: New Delhi
Date: 06.10.2025

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BEFORE THE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI
Original Application No. 1313/2024

IN THE MATTER OF:

V. Srikanth

...Appellant

Versus

State of Andhra Pradesh & Ors.

....Respondent(s)

**REPLY AFFIDAVIT ON BEHALF OF RESPONDENT NO. 5 [THE
MINISTRY OF ENVIRONMENT, FOREST & CLIMATE CHANGE]**

I, Dr. Murali Krishna Chimata S/o Shri Srinivasulu Chimata (Late), aged about 44 years, presently working as Scientist-E in the Ministry of Environment, Forest & Climate Change (hereinafter referred to as "MoEF&CC"), Government of India, Sub-Office at Vijayawada, Andhra Pradesh do hereby, in my official capacity, solemnly affirm and state on oath as under:

1. That, I am acquainted with the facts and circumstances of the instant Original Application and duly competent to swear the present reply affidavit on behalf of the Ministry of Environment, Forest Climate Change based on the official records maintained therein.
2. It is humbly submitted at the very outset that the contents of the Original Application unless specifically admitted, are denied to the extent that they are inconsistent with the submissions made hereinafter.



Ch. Murali Krishna

3. It is humbly submitted that the present Original Application has been registered by this Hon'ble Tribunal pursuant to a letter dated 11.07.2024, alleging that Respondent No. 4, Adani Krishnapatnam Port, District Nellore, is handling large quantities of coal in violation of environmental norms. The import, storage, loading/unloading, and transportation of coal in dry and windy conditions is stated to be causing dust emissions, spillages on roads and dumping yards, and resultant health hazards to the local inhabitants. It is further alleged that, for dust suppression, the Port relies on private water suppliers who are illegally extracting groundwater without requisite permissions, thereby violating environmental laws. In this regard, this Hon'ble Tribunal, vide order dated 19.12.2024, constituted a Joint Committee to examine the factual status by conducting a site inspection, collecting information, and interacting with stakeholders. Accordingly, the Joint Committee, with the Sub-Office of the Ministry at Vijayawada (hereinafter referred to as "SO") as a member, carried out a site inspection on 29.01.2025. It is pertinent to mention that, until this stage, the Answering Respondent had not been impleaded as a party in the case.
4. It is humbly submitted that in the meantime the Applicant addressed a Public Grievance (hereinafter referred to as "PG") dated 10.07.2025 to the Answering Respondent with contentions identical to those raised in the present Original Application.
5. It is humbly submitted that the Environmental Clearance (hereinafter referred to as "EC") for the development of Krishnapatnam Port near Nellore was accorded by the Answering Respondent for Phase-I vide letter No. F. No. 10-22/2005-IA-III dated 26.07.2006, for Phase-II vide letter No. F. No. 11-62/2009-IA-III dated 13.11.2009, and for Phase-III vide letter No. F. No. 10-18/2016-IA-III dated 11.01.2021. Copies of the EC dated 26.07.2006,



Ch. P. Prudhvi Krishna

13.11.2009 and 11.01.2021 have been annexed herewith as **Annexure-R5/1**, **Annexure-R5/2**, and **Annexure-R5/3**, respectively.

6. It is humbly submitted that the Answering Respondent has established a Standard Operating Procedure (hereinafter referred to as "SoP") for Post Environmental Clearance Monitoring and compliance of the projects vide Office Memorandum dated 25.11.2022. A copy of the Office Memorandum dated 25.11.2022 is annexed herewith as **Annexure-R5/4**.
7. It is humbly submitted that Accordingly, in line with the SoP dated 25.11.2022, the Answering Respondent, vide letter dated 16.07.2025, requested the Regional Office (hereinafter referred to as "RO") of the Ministry at Chennai to furnish a factual status report along with EC condition-wise compliance reports for all ECs granted to the project. A copy of the PG dated 10.07.2025, and letter dated 16.07.2025 has been annexed herewith as **Annexure-R5/5** and **Annexure-R5/6** respectively.
8. It is humbly submitted that by this time, based on the Joint Committee Report, this Hon'ble Tribunal vide order dated 29.05.2025 impleaded the Ministry of Environment, Forest and Climate Change (MoEF&CC) as Respondent No. 5. Accordingly, upon receipt of the matter, the Answering Respondent issued a follow up reminder letter dated 31.07.2025 to RO Chennai requesting them to expedite the process. A copy of the reminder letter dated 31.07.2025 has been annexed herewith as **Annexure-R5/7**.

9. It is further submitted that, in pursuance of the Ministry's letters dated 16.07.2025 and 31.07.2025, the SO Vijayawada conducted a site inspection on 19.08.2025 to verify the EC condition-wise compliance status and submitted the inspection report vide letter No. SO/VIJ/EPA/EC-A/101/S-

ch. P. Prudhvi Krishna



NLR-01/2025 dated 02.09.2025. A copy of the said inspection report is annexed herewith as **Annexure-R5/8**.

10. It is humbly submitted that the inspection report submitted by the SO, Vijayawada was examined within the Ministry. It was observed that while most of the EC conditions have been complied with by the Project Proponent, a few conditions were found to be partially complied. Accordingly, the Answering Respondent, vide letter No. IA-L- 11011/88/2025-IA-I dated 06.10.2025 directed the Project Proponent to submit an Action Taken Report, which is presently awaited. A copy of the letter dated 06.10.2025 has been annexed herewith as **Annexure-R5/9**.

11. In light of the above-stated facts and circumstances, it is most humbly prayed that the Hon'ble Tribunal may kindly be pleased to take the present Reply Affidavit on record and may pass appropriate Order(s). direction(s) as deemed fit and proper under the facts and circumstances of the present case.

12. It is most humbly submitted that the Answering Respondent seeks leave to make additional submissions, if required, during the course of the proceedings.



A. Rameshwar Rao
DEPONENT

अ. मुरली कृष्ण चिमटा/Dr. Murali Krishna Chimata
वैज्ञानिक "ई"/Scientist "E"
भारत सरकार/Government of India
पर्यावरण, वन और जलवायु परिवर्तन मंत्रालय
Ministry of Environment, Forest and Climate Change
उप-कार्यालय, विजयवाडा-520 010
Sub-Office, Vijayawada-520 010

2454

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VERIFICATION

I, **Dr. Murali Krishna Chimata** the above-named Deponent, do hereby verify that the contents of the above affidavit are true and correct to my knowledge as per the records of the Answering Respondent. No part of it is false and nothing material has been concealed there from.

Verified at Vijayawada on October 06, 2025.

Dr. Murali Krishna
DEPONENT

डॉ. मुरली कृष्ण चिमटा/Dr. Murali Krishna Chimata
वैज्ञानिक "ई"/Scientist "E"
भारत सरकार/Government of India
पर्यावरण, वन और जलवायु परिवर्तन मंत्रालय
Ministry of Environment, Forest and Climate Change
उप-कार्यालय, विजयवाडा-520 010
Sub-Office. Vijayawada-520 010



Am
06/10/2025
Alla Rameswara Rao
B.Com., LL.B
ADVOCATE - NOTARY
Appointed by Central Govt.
VIJAYAWADA, Krishna Dt., A.P.

No.10-22/2005-IA-III
 Government of India
 Ministry of Environment and Forests
 (IA-III Division)

Paryavaran Bhavan,
 C.G.O. Complex, Lodi Road,
 New Delhi-110003

Dated the 26th July, 2006

Sub: Development of Krishnapatnam Port near Nellore, Andhra Pradesh by M/s Krishnapatnam Port Company Limited – Environmental Clearance –regarding.

Reference is invited to the letters No.2103/SADA/2005, dated 16.9.2005 and dated 22.9.2005 from Environment, Forests, Science and Technology Department, Government of Andhra Pradesh regarding the subject mentioned. Further letters No.Nil, dated 26.9.2005, 14.11.2005, dated 28.11.2005 and dated 20.3.2006 from M/s Krishnapatnam Port Company Limited have also been considered. The Andhra Pradesh Pollution Control Board has accorded NOC for the project vide their Order No.APPCB/VJA/NLR/633/HO/2004/9/467, dated 25.5.2004.

The proposal is for development of deep-water port. The proposed Krishnapatnam Deep Water Port is located at latitude 14°15'10"N and longitude 80°08'5"E in R. Sy. Nos.417-426, 433-433/2, 545 and 546 of Krishnapatnam village, Muthukuru Mandal, Nellore District on the East Coast. The area of the proposed Port is 669.5 acres. The existing minor port is located on the northern bank of Khandaleru rivulet. The area is classified Coastal Regulation Zone-III and the inter-tidal zone falling in between High Tide Line and Low Tide Line is categorized as Coastal Regulation Zone-I(ii).

Approach channel in Phase-I proposed is 160 m wide. In phase-I a turning circle of 450 m diameter and 14.95 m depth will be provided for safe maneuvering of design vessel. The stockpile area will be provided for the storage of about 1.2 million tones of iron ore. In addition, stockpile area will be provided for storage of about 0.5 million tonnes of coal. The total capital dredged material in the harbour basin and approach channel in Phase-I is 14 million m³. Of the total dredged material about 6 million m³ will be used for reclamation. The remaining capital dredged material from the harbour basin and the entire capital dredged material from the approach channel will be disposed offshore in the designated disposal ground. The annual maintenance dredging will be about 1 million m³. The dredged canal is about 14 km with -14 mts. The disposal site for dredged material has been identified which will be 14 km from the site and the depth of the disposal is 20 mts. No major fishing activities are there. The salt pans are not in the inter-tidal areas. Construction of 2 breakwaters are also involved, south breakwater of 0.95 km and North breakwater of 1.20 km. No forest area or eco-sensitive areas are involved in the project.

Andhra Pradesh State Coastal Zone Management Authority recommended the project in its meeting held on 16.6.2005.

Accordingly, environmental clearance from Coastal Regulation Zone Notification, 1991, as amended from time to time, is hereby accorded for the phase I of the project subject to effective implementation of the following conditions:-

(A) Specific Conditions:

- (i) All the conditions stipulated by Andhra Pradesh State Pollution Control Board in their letter Order No.APPCB/VJA/NLR/633/HO/2004/9/467, dated 25.5.2004 should be strictly implemented.
- (ii) Detailed plan for protection of the 9 acres of the mangroves should be provided.
- (iii) The fishermen and salt pan workers should be rehabilitated as per the Rules of Government of Andhra Pradesh.

- (iv) Adequate shore protection measures, including construction of revetments/rip-raps, should be taken up based on the scientific studies. The action plan for implementing the shore protection measures should be submitted to this Ministry within 6 months from the date of receipt of this letter.
- (v) Green belt area should be developed along the project and budget earmarked.
- (vi) For rail and road connectivity of the project, separate application should be submitted to this Ministry.
- (vii) The Bay is reported to be calm for most of the days of the year. Even on the day of the visit, having a deep depression in the South-West Bay of Bengal, the basin was calm, though the Bay experienced high waves. Hence, dredging operation in the estuary should not have any adverse impact on the existing mangroves blocks.
- (viii) During the rough weather, resulting in high flood tides, dredging operation in the estuary should be stopped.
- (ix) Regarding the location of stock yard in the salt pan area to be acquired, the proponent should not take up any developmental works in the mangrove area and should ensure that no destruction of mangroves should takes place.
- (x) A disaster management plan covering emergency evacuation mechanisms etc., to deal with natural disaster events should be prepared and furnished to the Ministry.
- (xi) The company must take up and earmark adequate funds for the socio-economic development and for welfare measures in the area including drinking water supply, vocational training, fishery related development programmes (like cold storages).
- (xii) The fishing activities by the fishermen living in the settlement along the creek should not be hindered and a mechanism may be evolved for the movement of fishing boats *vis-a-vis* shipping activities.
- (xiii) The Relocation of the fishermen and local communities in the area should be done strictly in accordance with the norms prescribed by the State Government. The relocated communities should be provided with all facilities including health care, education, sanitation and livelihood.
- (xiv) The company should take up green belt programme in the project area including an ecological park and the plan may be submitted to the Ministry within one year.
- (xv) The company may suitably modify the alignment of channel entrance including its width, turning circle, taking into consideration the wave traversal, its intensity etc. to facilitate smoother navigation of ships.
- (xvi) The breakwater alignment and its design should be further modified based on relevant model studies, bore hole data etc. keeping in view the tranquility condition required for berthing and maneuvering of ships and subsequent cargo handling operations.
- (xvii) The height of dumping in the dumping site should be restricted to 30 cm as against 90 cm proposed.
- (xviii) The project proponent will not undertake any destruction of mangroves during construction and operation of the project.
- (xix) Sewage arising in the port area should be disposed off through septic tank – soak pit system or should be treated alongwith the industrial effluents to conform to the standards stipulated by Andhra Pradesh Pollution Control Board and should be utilized/re-cycled for gardening, plantation and irrigation.
- (xx) Adequate plantation should be carried out along the roads of the Port premises and a green belt should be developed.
- (xxi) Project proponent should prepare and regularly update the Disaster Management Plan from time to time.
- (xxii) Fire Fighting arrangements are examined to the new proposal.

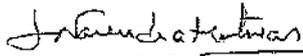
- (xxiii) There should be no withdrawal of ground water in CRZ area, for this project. The proponent should ensure that as a result of the proposed constructions, ingress of saline water into ground water does not take place. Piezometers should be installed for regular monitoring for this purpose at appropriate locations on the project site.
- (xxiv) The project should not be commissioned till the requisite water supply and electricity to the project are provided by the PWD/Electricity Department.
- (xxv) Specific arrangements for rainwater harvesting should be made in the project design and the rain water so harvested should be optimally utilized. Details in this regard should be furnished to this Ministry's Regional Office at Bangalore within 3 months.
- (xxvi) The facilities to be constructed in the CRZ area as part of this project should be strictly in conformity with the provisions of the CRZ Notification, 1991 as amended subsequently.
- (xxvii) Green buffer zone should be provided all around the project area in consultation with local forest department and the report submitted to this Ministry's Regional Office at Bangalore.
- (xxviii) No product other than those permissible in the Coastal Regulation Zone Notification, 1991 should be stored in the Coastal Regulation Zone area.

B. General Conditions:

- (i) Construction of the proposed structures should be undertaken meticulously conforming to the existing Central/local rules and regulations including Coastal Regulation Zone Notification 1991 & its amendments. All the construction designs / drawings relating to the proposed construction activities must have approvals of the concerned State Government Departments / Agencies.
- (ii) Adequate provisions for infrastructure facilities such as water supply, fuel, sanitation etc. should be ensured for construction workers during the construction phase of the project so as to avoid felling of trees/mangroves and pollution of water and the surroundings.
- (iii) The project authorities must make necessary arrangements for disposal of solid wastes and for the treatment of effluents by providing a proper wastewater treatment plant outside the CRZ area. The quality of treated effluents, solid wastes and noise level etc. must conform to the standards laid down by the competent authorities including the Central/State Pollution Control Board and the Union Ministry of Environment and Forests under the Environment (Protection) Act, 1986, whichever are more stringent.
- (iv) The proponents should provide for a regular monitoring mechanism so as to ensure that the treated effluents conform to the prescribed standards. The records of analysis reports must be properly maintained and made available for inspection to the concerned State/Central officials during their visits.
- (v) In order to carry out the environmental monitoring during the operational phase of the project, the project authorities should provide an environmental laboratory well equipped with standard equipment and facilities and qualified manpower to carry out the testing of various environmental parameters.
- (vi) The sand dunes and mangroves, if any, on the site should not be disturbed in any way.
- (vii) A copy of the clearance letter will be marked to the concerned Panchayat/local NGO, if any, from whom any suggestion/representation has been received while processing the proposal.
- (viii) The Andhra Pradesh Pollution Control Board should display a copy of the clearance letter at the Regional Office, District Industries Centre and Collector's Office/Tehsildar's Office for 30 days.
- (ix) The funds earmarked for environment protection measures should be maintained, in a separate account and there should be no diversion of these funds for any other purpose. A year-wise expenditure on environmental safeguards should be reported to this Ministry's Regional Office at Bangalore and the State Pollution Control Board.

- (x) Full support should be extended to the officers of this Ministry's Regional Office at Bangalore and the officers of the Central and State Pollution Control Boards by the project proponents during their inspection for monitoring purposes, by furnishing full details and action plans including the action taken reports in respect of mitigative measures and other environmental protection activities.
- (xi) In case of deviation or alteration in the project including the implementing agency, a fresh reference should be made to this Ministry for modification in the clearance conditions or imposition of new ones for ensuring environmental protection.
- (xii) This Ministry reserve the right to revoke this clearance, if any of the conditions stipulated are not complied with to the satisfaction of this Ministry.
- (xiii) This Ministry or any other competent authority may stipulate any other additional conditions subsequently, if deemed necessary, for environmental protection, which should be complied with.
- (xiv) The project proponent should advertise in at least two local newspapers widely circulated in the region around the project, one of which should be in the vernacular language of the locality concerned, informing that the project has been accorded environmental clearance and copies of clearance letters are available with the State Pollution Control Board and may also be seen at Website of the Ministry of Environment & Forests at <http://www.envfor.nic.in>. The advertisement should be made within 7 days from the date of issue of the clearance letter and a copy of the same should be forwarded to the Regional Office of this Ministry at Bangalore.
- (xv) The Project proponents should inform the Regional Office at Bangalore as well as the Ministry the date of financial closure and final approval of the project by the concerned authorities and the date of start of Land Development Work.

The above mentioned stipulations will be enforced among others under the ^①Water (Prevention and Control of Pollution) Act, 1974, the ^②Air (Prevention and Control of Pollution) Act, 1981, the ^③Environment (protection) Act, 1986, the ^④Hazardous Chemicals (Manufacture, Storage and Import) Rules, 1989, the ^⑤Coastal Regulation Zone Notification, 1991 and its subsequent amendments and the ^⑥Public Liability Insurance Act, 1991 and the Rules made thereunder from time to time. The project proponents should also ensure that the proposal complies with the provisions of the approved Coastal Zone Management Plan of Andhra Pradesh State and the Supreme Court's order dated 18th April, 1996 in the Writ Petition No.664 of 1993 to the extent the same are applicable to this proposal.

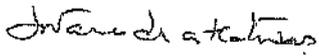

(Dr. N. H. Hosabettu)
Director

To

Principal Secretary,
Government of Andhra Pradesh,
Environment, Forests, Science and Technology Department,
Secretariat, Hyderabad - 500022

Copy to:

1. The Chief Conservator of Forests, Ministry of Environment & Forests, Kendriya Sadan, 4th Floor, E&F Wings, 17th Main Road, 1st Block Koramangala, Bangalore - 560034.
2. The Chairman, Central Pollution Control Board, Parivesh Bhavan, CBD-cum-Office Complex, East Arjun Nagar, Delhi - 110032.
3. The Chairman, Andhra Pradesh State Pollution Control Board, 2nd Floor, Maitrivanam, HUDA Complex, S.R.Nagar, Hyderabad - 38.
4. M/s Krishnapatnam Port Company Limited, 1259, Lakshmi Toweres, Road No.36, Jubilee Hills, Hyderabad - 500033.
5. DIG (SU), Regional Office Cell, Ministry of Environment & Forests, New Delhi.
6. Guard File.
7. Monitoring Cell.
8. Direct (EI), Ministry of Environment & Forests, New Delhi.


(Dr. N. H. Hosabettu)
Director

F.No. 11-62/2009-IA.III
Government of India
Ministry of Environment & Forests
(IA Division)

Paryavaran Bhawan,
CGO Complex, Lodhi Road,
New Delhi - 110 003.

Dated: 13th November, 2009.

To
M/s. Krishnapatnam Port Company Ltd.,
1259, Lakshmi Towers,
Road No.36, Jubilee Hills,
Hyderabad - 500 033.

Subject: Environmental and CRZ clearance for the development of Krishnapatnam Port in Phase-II at Krishnapatnam, Sri Potti Sriramulu Nellore District, Andhra Pradesh by M/s. Krishnapatnam Port Company Ltd. - Reg.

This has reference to your application No: KP/MoEF/PH-II/113, dated 06.05.2009 and subsequent letters dated 13.05.2009 seeking prior Environmental and CRZ Clearance for the above project under the EIA Notification - 2006 and Coastal Regulation Zone (CRZ) Notification, 1991. The proposal has been appraised as per prescribed procedure in the light of provisions under the EIA Notification - 2006 and Coastal Regulation Zone Notification, 1991 on the basis of the mandatory documents enclosed with the application viz., the Questionnaire, EIA, EMP and the additional clarifications furnished in response to the observations of the Expert Appraisal Committee constituted by the competent authority in its meetings held on 20th - 22nd July, 2009 and 27th - 28th August, 2009.

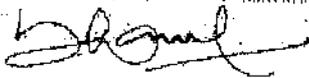
2. It is interalia, noted that the proposal involves the development of existing all weather, deep water, multipurpose port in Phase-II at Krishnapatnam with an investment of Rs.6000 Crores. The Environmental Clearance for the phase-I was issued vide letter No.10-22/2005-IA-III, dated 26-07-2006. The Krishnapatnam deep water Port is located at Latitude 14° 15' 10" N and Longitude 80° 08' 5" E on East Coast. The facilities created so far are located on the northern bank of Khandaleru creek. The existing port covers an area of 440 Ha and consists of three operating berths of 850 m length. The berthing facilities developed so far include one Iron Ore Berth of 262 m, one Coal Berth of 338 m and one General Cargo Berth of 250 m to accommodate Panamax vessels of 60,000 DWT to handle 18million tones of iron ore, 6million tones of iron ore, 4 million tones of general cargo. The length of approach channel is 8.50 km with uniform width of 160 m and draft of (-) 14.40 m. The length of entrance channel of 1.50 km with uniform width of 160 m and draft of (-) 13.80 m. The diameter of the turning basin is 450 m



with a depth of (-) 13.80 m. The port is provided with two break waters and the length of North Breakwater is 606 m extending from the shore upto (-) 2.50 m contour depth, the length of South Breakwater is 1607 m extending from the shore upto (-) 5.0 m contour depth. KPCL has undertaken further studies on tranquility of harbor basin as a result of which the alignment of the channel has been changed to 84.50° N against 105° N.

3. The Phase-II development activities spread over an area of 800 Ha. It include the extension of North Breakwater to 1312 m to a depth of (-) 5.5 m and South Breakwater to 1624 m to a depth of (-) 5.8 m for better tranquility inside the basin. The Phase-II development includes construction of 4 dedicated coal berths on North and one on South with a capacity to handle about 39 MTPA; one Container berth on North and 5 container berths on South to handle 3.30 million TEU. In addition, 2 General Cargo Berths on North of 5.0 MTPA capacity for handling heterogeneous solid cargo and one POL berth for handling 0.3 MTPA of liquid cargo using flexible hoses. The new construction includes additional dredging at berths from (-) 13.2 m CD to (-) 15.0 / (-) 18.0 m CD to accommodate bulk cargo vessels. The depth of the approach channel will be increased from (-) 14.40 m CD to (-) 21.0 m CD and Turning Circle will be increased from (-) 13.80 m CD to (-) 20.50 m CD. The total additional dredging required for berths, deepening of inner and outer channels and turning circle will be about 52.0 million cum. Out of which 9.0 million cum will be utilized for reclamation purpose. The balance dredge material of about 43.0 million cum will be disposed beyond (-) 20.0 m depth in designated offshore disposal site as determined by the National Institute of Ocean Technology (NIOT) for phase -I by suitably extending the phase-I dumping grounds to 5 km x 7 km for Phase-II disposal after duly conforming by additional mathematical model studies. Fugitive dust modeling studies for coal handling and storage areas were carried out using the Industrial Source Complex, Short Term (ISCST3) dispersion model which reveals that the resultant ground level concentrations are found to be well within the National Ambient Air Quality Standards (NAAQS).

4. As per the National Institute of Oceanography (NIO), the proposed development activities fall within the 500 m. of CRZ area to the open sea and 200 m in the case of Khandaleru creek Buckingham Canal. The coastal stretch on the northern side near the breakwaters is covered by sand and Casuarina trees. The existing mangroves adjacent to the Buckingham Canal are protected as stipulated in the Environmental Clearance accorded on 26-07-2006. There are no ecologically sensitive areas in the vicinity of Port. The Indian National Centre for Ocean Information Services (INCOIS) carried out the study on Shoreline Changes due to construction of the port facilities. The study results show that there is no significant permanent change in the shoreline except slight erosion on the northern side and small deposition on the southern side of breakwaters. The monitoring is being continued to



obtain more data to decide on the nature of stability measures that maybe called for over a longer period.

5. The project falls under activity 7(e) "Port and Harbours" of EIA Notification 2006 and also attracts CRZ Notification 1991. The construction and expansion of Ports and Harbours along with infrastructural facilities including operational construction activities are permitted as per para 2 (viii) of the Notification. The proposed development activities fall within 500 m CRZ area to the open sea and 100 m. in the case of Kandaleru creek Buckingham Canal. The area of proposed port is classified as creek as per the CRZ landuse land cover map of the area and falls under CRZ-III and the inter tidal zone is falling in between HTL and LTL is categorized as CRZ I (ii). The costal stretch on the northern side near the back waters is covered by sand and casuarina trees. The Government of Andhra Pradesh has forwarded the proposal for the issue of CRZ Clearance vide letter No.2286/CZMA/2009, dated 11.05.2009. For the Phase-II development of port, TOR was issued on 4th April, 2008 and public hearing was held on 20.02.2009.

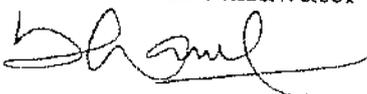
4. The Expert Appraisal Committee, after due consideration of the relevant documents submitted by the project proponent and additional clarifications furnished in response to its observations, have recommended for the grant of Environmental and CRZ Clearance for the project. Accordingly, the Ministry hereby accord necessary Environmental and CRZ Clearance for the above project as per the provisions of EIA Notification - 2006 and CRZ Notification, 1991 and its subsequent amendments, subject to strict compliance of the terms and conditions as follows:

5. Specific Conditions:

- (i) All the conditions as stipulated by the Forests & Environment Department, Govt. of Andhra Pradesh vide letter No. 2286/CZMA/2009, dated 11.05.2009 shall be strictly complied.
- (ii) All the details/information submitted by the project proponent vide letter No. KP/MOEF/PH-II/174, dated 17.08.2009 shall be strictly complied.
- (iii) The hydro-dynamic studies shall be undertaken to ascertain the impact to the shoreline in the stretch and ecologically sensitive areas and the report shall be submitted to the Ministry.
- (iv) Ministry has taken a decision that the plantation of mangroves shall be undertaken on an area of 50 ha., as the phase-II of the project spreads over 800 ha.



- (v) Six monthly monitoring shall be carried out and a comparative analysis shall be made to examine for any mitigative measures required.
- (vi) The temperature, salinity and tidal inflow shall be monitored weekly.
- (vii) The greenbelt of 100 m. width shall be developed around the coal stack yard as per the request in the public hearing.
- (viii) Impact on the drawal of the water from the Kandaleru creek shall be regularly monitored and report submitted to the Ministry.
- (ix) Continuous monitoring on disposal of dredged material shall be put in place for both pre and post monsoon periods.
- (x) No construction work other than those permitted in Coastal Regulation Zone Notification shall be carried out in Coastal Regulation Zone area.
- (xi) Oil spills if any shall be properly collected and disposed as per the Rules.
- (xii) The approach channel shall be properly demarcated with lighted buoys for safe navigation and adequate traffic control guidelines shall be framed. The fishermen shall be suitably educated and informed about the traffic guidelines.
- (xiii) The project proponent shall set up separate environmental management cell for effective implementation of the stipulated environmental safeguards under the supervision of a Senior Executive.
- (xiv) No destruction of mangrove is permitted. The project proponent shall take up mangrove plantation/green belt in the project area, wherever possible. Adequate budget shall be provided in the Environment Management Plan for such mangrove development.
- (xv) The funds earmarked for environment management plan shall be included in the budget and this shall not be diverted for any other purposes.
- (xvi) There shall be no withdrawal of groundwater in Coastal Regulation Zone area, for this project. In case any ground water is proposed to be withdrawn from outside the CRZ area, specific prior permission from the concerned State / Central Groundwater Board shall be obtained in this regard.



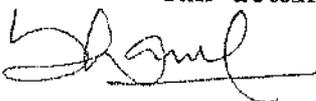
- (xvii) The Hazardous waste generated shall be properly collected and handled as per the provisions of Hazardous Waste (Management, Handling and Transboundary Movement) Rules, 2008.
- (xviii) The waste water generated from the activity shall be collected, treated and reused properly.
- (xix) Sewage Treatment facility should be provided in accordance with the CRZ Notification.
- (xx) No solid waste will be disposed of in the Coastal Regulation Zone area. The solid waste shall be properly collected, segregated and disposed as per the provision of Solid Waste (Management and Handling) Rules, 2000.
- (xxi) Installation and operation of DG set if any shall comply with the guidelines of CPCB.
- (xxii) There shall be no reclamation / dredging of areas.
- (xxiii) Air quality including the VOC shall be monitored regularly as per the guidelines of CPCB and reported.
- (xxiv) The project proponent shall undertake green belt development.
- (xxv) Necessary clearances from all the concerned agencies shall be obtained before initiating the project.
- (xxvi) Project proponent shall install necessary oil spill mitigation measures in the shipyard. The details of the facilities provided shall be informed to this Ministry within 3 months from the date of receipt of this letter.
- (xxvii) No hazardous chemicals shall be stored in the Coastal Regulation Zone area.
- (xxviii) The project shall not be commissioned till the requisite water supply and electricity to the project are provided by the PWD/ Electricity Department.
- (xxix) Specific arrangements for rainwater harvesting shall be made in the project design and the rain water so harvested shall be optimally utilized.
- (xxx) The facilities to be constructed in the CRZ area as part of this project shall be strictly in conformity with the provisions of the CRZ Notification, 1991 and its amendment. The facilities such



as office building and residential buildings which do not require water front and foreshore facilities shall not be constructed within the Coastal Regulation Zone area.

6. General Conditions:

- (i) Adequate provision for infrastructure facilities including water supply, fuel and sanitation must be ensured for construction workers during the construction phase of the project to avoid any damage to the environment.
- (ii) Appropriate measures must be taken while undertaking digging activities to avoid any likely degradation of water quality.
- (iii) Borrow sites for each quarry sites for road construction material and dump sites must be identified keeping in view the following:
 - (a) No excavation or dumping on private property is carried out without written consent of the owner.
 - (b) No excavation or dumping shall be allowed on wetlands, forest areas or other ecologically valuable or sensitive locations.
 - (c) Excavation work shall be done in close consultation with the Soil Conservation and Watershed Development Agencies working in the area, and
 - (d) Construction spoils including bituminous material and other hazardous materials must not be allowed to contaminate water courses and the dump sites for such materials must be secured so that they shall not leach into the ground water.
- (iv) The construction material shall be obtained only from approved quarries. In case new quarries are to be opened, specific approvals from the competent authority shall be obtained in this regard.
- (v) Adequate precautions shall be taken during transportation of the construction material so that it does not affect the environment adversely.
- (vi) Full support shall be extended to the officers of this Ministry/ Regional Office at Bangalore by the project proponent during inspection of the project for monitoring purposes by furnishing full details and action plan including action taken reports in



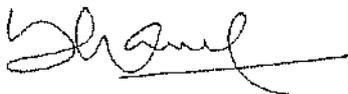
respect of mitigation measures and other environmental protection activities.

- (vii) Ministry of Environment & Forests or any other competent authority may stipulate any additional conditions or modify the existing ones, if necessary in the interest of environment and the same shall be complied with.
- (viii) The Ministry reserves the right to revoke this clearance if any of the conditions stipulated are not complied with the satisfaction of the Ministry.
- (ix) In the event of a change in project profile or change in the implementation agency, a fresh reference shall be made to the Ministry of Environment and Forests.
- (x) The project proponents shall inform the Regional Office as well as the Ministry, the date of financial closure and final approval of the project by the concerned authorities and the date of start of land development work.
- (xi) Andhra Pradesh Pollution Control Board shall display a copy of the Clearance letter at the Regional Office, District Industries Center and Collector's Office/Tehsildar's office for 30 days.

7. These stipulations would be enforced among others under the provisions of Water (Prevention and Control of Pollution) Act 1974, the Air (Prevention and Control of Pollution) Act 1981, the Environment (Protection) Act, 1986, the Public Liability (Insurance) Act, 1991 and EIA Notification 1994, including the amendments and rules made thereafter.

8. All other statutory clearances such as the approvals for storage of diesel from Chief Controller of Explosives, Fire Department, Civil Aviation Department, Forest Conservation Act, 1980 and Wildlife (Protection) Act, 1972 etc. shall be obtained, as applicable by project proponents from the respective competent authorities.

9. The project proponent shall advertise in at least two local Newspapers widely circulated in the region, one of which shall be in the vernacular language informing that the project has been accorded Environmental Clearance and copies of clearance letters are available with the Andhra Pradesh State Pollution Control Board and may also be seen on the website of the Ministry of Environment and Forests at <http://www.envfor.nic.in>. The advertisement should be made within 10 days from the date of receipt of the Clearance letter and a copy of the same should be forwarded to the Regional office of this Ministry at Bangalore.



10. Environmental clearance is subject to final order of the Hon'ble Supreme Court of India in the matter of Goa Foundation Vs. Union of India in Writ Petition (Civil) No.460 of 2004 as may be applicable to this project.
11. Any appeal against this Environmental Clearance shall lie with the National Environment Appellate Authority, if preferred, within a period of 30 days as prescribed under Section 11 of the National Environment Appellate Act, 1997.
12. A copy of the clearance letter shall be sent by the proponent to concerned Panchayat, Zilla Parisad/Municipal Corporation, Urban Local Body and the Local NGO, if any, from whom suggestions/representations, if any, were received while processing the proposal. The clearance letter shall also be put on the website of the company by the proponent.
13. The proponent shall upload the status of compliance of the stipulated EC conditions, including results of monitored data on their website and shall update the same periodically. It shall simultaneously be sent to the Regional Office of MoEF, the respective Zonal Office of CPCB and the SPCB. The criteria pollutant levels namely; SPM, RSPM, SO₂, NO_x (ambient levels as well as stack emissions) or critical sectoral parameters, indicated for the project shall be monitored and displayed at a convenient location near the main gate of the company in the public domain.
14. The project proponent shall also submit six monthly reports on the status of compliance of the stipulated EC conditions including results of monitored data (both in hard copies as well as by e-mail) to the respective Regional Office of MoEF, the respective Zonal Office of CPCB and the SPCB.
15. The environmental statement for each financial year ending 31st March in Form-V as is mandated to be submitted by the project proponent to the concerned State Pollution Control Board as prescribed under the Environment (Protection) Rules, 1986, as amended subsequently, shall also be put on the website of the company along with the status of compliance of EC conditions and shall also be sent to the respective Regional Offices of MoEF by e-mail.



(Bharat Bhushan)
Director (IA-III)

13.11.2008

Copy to:

- (1) The Special Chief Secretary, Department of Environment, Forests, Science and Technology, Government of Andhra Pradesh, Secretariat, Hyderabad.
- (2) The Chairman, Central Pollution Control Board, Parivesh Bhawan, CBD-cum-Office Complex, East Arjun Nagar, Delhi - 110 032.
- (3) The Chairman, Andhra Pradesh Coastal Zone Management Authority and Environment, Forests Science and Technology, Government of Andhra Pradesh, Hyderabad.
- (4) The Member Secretary, Andhra Pradesh Pollution Control Board, Hyderabad.
- (5) The CCF, Regional Office, Ministry of Environment & Forests(SZ), Kendriya Sadan, IVth floor, E&F wings, 17th Main Road, Koramangala II Block, Bangalore - 560 034.
- (6) IA - Division, Monitoring Cell, MOEF, New Delhi - 110 003.
- (7) Guard file.

(Bharat Bhushan)
Director (IA-III)

File No.: 10-18/2016-IA.III
Proposal No. IA/AP/MIS/566/2009

Government of India
 Ministry of Environment, Forest and Climate Change
 (Impact Assessment Division)

Indira Paryavaran Bhawan,
 Jor Bagh Road, Ali Ganj
 New Delhi – 110 003

Dated: 11th January, 2021

To

The Director and Chief Executive Officer

M/s Krishnapatnam Port Company Ltd
 1st Floor, 48-9-17, Dwarakanagar,
 Visakhapatnam – 530 016, Andhra Pradesh

Subject: Expansion of Krishnapatnam Port (Phase III) at SPSR Nellore District, Andhra Pradesh by M/s Krishnapatnam Port Company Ltd - Environmental and CRZ Clearance.

Sir,

This has reference to your online proposal to this Ministry on 05th June 2020 regarding Environmental and CRZ Clearance for Expansion of Krishnapatnam Port (Phase III) at SPSR Nellore District, Andhra Pradesh by M/s Krishnapatnam Port Company Ltd.

2. Krishnapatnam Port located at 14°15'10" N Latitude and 80°08'05" E Longitude in Sri Potti Sri Ramulu (SPSR) Nellore District, AP is developed by Krishnapatnam Port Company Ltd (KPCL) as an all-weather, deep water, multi-purpose port. The Phase I & II developments of Krishnapatnam Port comprising of 12 berths out of 17 approved berths with required marine infrastructure were developed in a designated land area of Ha.1240 (Ac. 3064) to cater to 68 MTPA of various types of cargo plus 2.0 MTEUsPA of container traffic. To cater to future traffic needs, KPCL has proposed to take up Phase III expansion of the port.

3. The proposed phase-III project comprising of 16 Berths including 3 jetties for liquid cargo and 3 SBM's in deep waters within Port Limits to cater 150.2 MTPA of various types of cargo plus 1.1 MTEUsPA of container cargo. The proposed expansion entail 60 million cu m of dredging in soft soil, utilize 26 million cu m of dredged sand for reclamation of low lying areas of port, stock pile 2 million cu m on the coast north of north breakwater for long term coastal protection as recommended by NIOT and disposal of balance 32 million cu m of dredged spoil in the identified dredge disposal area of 56 Km² beyond (-) 20 m contour. In view of the severe floods that have occurred in the Nellore region during 2015, in order to improve the discharge through Kandaleru Creek the GoAP also suggested cutting through the Islands in the Creek. The Masterplan development as well as the proposed Phase-III expansion of Krishnapatnam Port envisaged training the meanders of the Kandaleru Creek by forming a straight cut across the sand bar existing in the Kandaleru Creek within the port limits and develop the west dock with berths on both sides of the straight cut and reclaim the erstwhile meanders of the creek.

4. The proposed proposal fall under 7(e), Category A as per EIA notification 2006. The overall cost of the project is Rs. 907000 Lakhs. The Term of Reference (ToR) was issued *vide*

letter No. 10-18/2016-IA.III dated 4th May 2016. Amendment in TOR was done vide Letter No. of even number dated 24th November 2017. Further amendment in TOR was done vide Letter No. of even number dated 27th August 2018. Public hearing was exempted as per the ToR amendment vide Letter No.10-18/2016-IA-III dated 24th November 2017. However, it was recommended that the Project Proponent shall address the compliance of the recommendations made in the Public Hearing 2009 and submit the same as separate document attached to EIA report.

5. As per the commitments made during the public hearing 100 m green belt has been developed along the boundary of the port. Further as desired by APPCB, 191.5 Ha of green belt has been developed. Dedicated 4 lane port road connectivity has been developed to NH-16 by GoAP. Further, as requested by local public, Krishnapatnam Port is undertaking environmental protection measures to combat air pollution. Total no of village population working directly and indirectly in the port and port based industries are 10,500. Further KPCL has adopted 33 surrounding villages and is carrying out necessary developmental activities.

6. Total area of the proposed project is 1094 Ha (Ac.2703). The project does not involve any land acquisition and R&R as the proposed project activities will be developed within the exiting designated Krishnapatnam port facility. There is no diversion of forest land. The patches of mangroves around 7.128 Ha of area is falling in proposed Phase-III development area will be protected. There is no Eco-Sensitive Zone (ESZ)/Protected Areas such as National Parks, Sanctuaries and Tiger Reserves etc., within the 10 km radius of the project area.

7. The proposed project site is located in the coastal area and attracts CRZ Notification, 2011. The CRZ Area details of the proposed project activities as per the revised layout of the Phase-III expansion of KPCL has been provided by Institute of Remote Sensing, Anna University, which is an authorized agency for CRZ map preparation. The layout superimposed on CRZ map was done at 1:4000 scales. The proposed project was appraised by the Andhra Pradesh Coastal Zone Management Authority (APCZMA) and the recommendation was obtained vide Letter No. 202/CRZ/IND/201930 dated 21.05.2020.

8. The project site is located on the east coast alongside Bay of Bengal. The Kandaleru Creek and Upputeru creeks, Buckingham canal passes through the project site. The other surface water bodies in the study area include irrigation drains from agricultural fields, Sarvepalli reservoir and Govindapalli reservoir. The ephemeral drains inside the project site will not be disturbed and culverts CED 1 and CED 2 are proposed to be provided for the road and rail bridges over the drains without affecting their flow. The mangroves inside the Phase-III developmental area will be conserved and pipelines from the nearby drain are provided for tidal exchange. The Kandaleru Creek will be straightened to develop the west dock. NIOT has studied the impacts of creek rerouting and it was found that there is only slight change in the water level and no impact on flushing and tidal exchange due to the proposed development.

9. The existing port facility has a water supply of 5 MLD which includes 1 MLD of water from Muthukur Reservoir provided by Government of Andhra Pradesh and 4 MLD of water from Nakkala Kalava irrigation drain provided by Irrigation Department of Andhra Pradesh. The present Port facility (Phase-I and Phase-II developments) utilizes 2.5 MLD of water and the water requirement for the proposed Phase-III development is estimated to be 2.5 MLD. No groundwater will be extracted/utilized for the proposed project.

10. The port is proposed to install a Sewage Treatment Plant (STP) of capacity 700 KLD to treat the sewage and an Effluent Treatment Plant (ETP) of 300 KLD capacities to treat the

wastewater from the Port. The treated wastewater will be utilized for greenbelt and dust suppression systems. Greenbelt is proposed in an area of 120 Ha along the Port boundary and around the coal storage areas with native species.

11. Benefits of the project: The proposed development would generate large scale direct and indirect employment for the local people in both the skilled and unskilled worker class. Further there would be an improvement to the local infrastructures in the vicinity of the port through CSR. About 6200 people will get employment during construction and operation phase. The proposed development will help in handling the increased cargo demand due to industrialization. This will contribute towards the growth in economy of the region and the nation. The increased revenue due to proposed development would contribute to the exchequer i.e., Central Government departments like Customs & Excise, Railways, Commercial Taxes and Income Tax. This will eventually contribute towards the State Government of Andhra Pradesh by way of share of revenue and lease rentals.

12. The project proponent along with the EIA consultant M/s Cholamandalam MS Risk Services Limited, Chennai made a presentation through Video Conferencing during 249th EAC meeting held on 14th December 2020. The EAC based on the information submitted and clarifications provided by the project proponent and detailed discussions held on all the issues, recommended the project for grant of environmental and CRZ clearance with stipulated specific conditions along with other Standard EC Conditions as specified by the Ministry vide OM dated 4th January, 2019 for the said project/activity.

13. The Ministry of Environment, Forest and Climate Change has considered the proposal based on the recommendations of the Expert Appraisal Committee (Infrastructure, CRZ and other Miscellaneous projects) and hereby decided to grant Environmental and CRZ Clearance for the "Expansion of Krishnapatnam Port (Phase III) at SPSR Nellore District, Andhra Pradesh by M/s Krishnapatnam Port Company Ltd." under the EIA Notification, 2006 as amended and CRZ Notification 2011, subject to strict compliance of the following specific conditions, in addition to all standard conditions applicable for such projects.

- (i) The Environmental and CRZ Clearance to the project is primarily under provisions of EIA Notification, 2006 and CRZ Notification, 2011. It does not tantamount to approvals/consent/permissions etc required to be obtained under any other Act/Rule/regulation. The Project Proponent is under obligation to obtain approvals /clearances under any other Acts/ Regulations or Statutes as applicable to the project.
- (ii) The project proponent shall abide by all the commitments and recommendations made in the Form-II, EIA and EMP report, submissions made during Public Hearing and also that have been made during their presentation to EAC.
- (iii) Construction activity shall be carried out strictly according to the provisions of the CRZ Notification, 2011. No construction works other than those permitted in Coastal Regulation Zone Notification shall be carried out in Coastal Regulation Zone area.
- (iv) All the recommendations and conditions specified by the Andhra Pradesh Coastal Zone Management Authority (APCZMA) vide letter 202/CRZ/IND/201930 dated 21.05.2020 shall be complied with.



- (v) The Project proponent shall ensure that no creeks or rivers are blocked due to any activities at the project site and free flow of water is maintained. Creek water monitoring program shall be implemented during the construction phase
- (vi) Development of green belt by native species with consultation with state forest department shall be ensured.
- (vii) The proposed expansion entail 60 million cu m of dredging in soft soil. As proposed, the PP shall utilize 26 million cu m of dredged sand for reclamation of low lying areas of port, stock pile 2 million cu m on the coast north of north breakwater for long term coastal protection as recommended by NIOT and disposal of balance 32 million cu m of dredged spoil in the identified dredge disposal area of 56 Km² beyond (-) 20 m contour. The impact of dredging on the marine environment should be monitored and necessary measures shall be taken on priority basis if any adverse impact is observed. NIOT will oversee the work as scientific body and continue to monitor its impact/benefits for at least 5 years post project completion. Necessary financial assistance to be provided by project proponent to NIOT. The report of the same to be submitted to regional office of MoEFCC by project proponent.
- (viii) Marine ecological monitoring and its mitigation measures for protection of phytoplankton, zooplanktons, macrobenthos, estuaries, sea-grass, algae, sea weeds, Crustaceans, Fishes, coral reefs and mangroves etc. as given in the EIA-EMP Report shall be complied with in letter and spirit with the help of reputed organization or individuals of national repute having knowledge in the said subject. Necessary financial assistance to be provided by project proponent
- (ix) Continuous online monitoring of air and water covering the total area shall be carried out and the compliance report of the same shall be submitted along with the 6 monthly compliance reports to the regional office of MoEF&CC.
- (x) The actions shall be in accordance with proposed landscape planning concepts to minimise major landscape changes. The change in land use pattern shall be limited to the proposed port limits and be carried out in such a way as to ensure proper drainage by providing surface drainage systems including storm water network.
- (xi) Suitable preventive measures be taken to trap spillage of fuel / engine oil and lubricants from the construction site. Measures should be taken to contain, control and recover the accidental spills of fuel during cargo handling.
- (xii) All the mitigation measures submitted in the EIA report shall be prepared in a matrix format and the compliance for each mitigation plan shall be submitted to the RO, MoEF&CC along with half yearly compliance report.
- (xiii) The company shall draw up and implement Corporate Social Responsibility Plan as per the Company's Act of 2013.
- (xiv) As per the Ministry's Office Memorandum F. No. 22-65/2017-IA.III dated 30th September, 2020, the project proponent shall abide by all the commitments made by them to address the concerns raised during the public consultation. The project proponent shall initiate the activities proposed by them, based on the commitment made

in the public hearing, and incorporate in the Environmental Management Plan and submit to the Ministry. All other activities including pollution control, environmental protection and conservation, R&R, wildlife and forest conservation/protection measures including the NPV, Compensatory Aforestation etc, either proposed by the project proponent based on the social impact assessment and R&R action plan carried out during the preparation of EIA report or prescribed by EAC, shall also be implemented and become part of EMP.

B. STANDARD CONDITIONS:

I. Statutory compliance:

- (i) Construction activity shall be carried out strictly according to the provisions of CRZ Notification, 2011 and the State Coastal Zone Management Plan as drawn up by the State Government. No construction work other than those permitted in Coastal Regulation Zone Notification shall be carried out in Coastal Regulation Zone area.
- (ii) A certificate of adequacy of available power from the agency supplying power to the project along with the load allowed for the project should be obtained.
- (iii) All other statutory clearances such as the approvals for storage of diesel from Chief Controller of Explosives, Fire Department, Coast Guard, Civil Aviation Department shall be obtained, as applicable by project proponents from the respective competent authorities.

II. Air quality monitoring and preservation:

- (i) The project proponent shall install system to carryout Ambient Air Quality monitoring for common/criterion parameters relevant to the main pollutants released (e.g. PM₁₀ and PM_{2.5} in reference to PM emission, and SO₂ and NO_x in reference to SO₂ and NO_x emissions) within and outside the project area at least at four locations covering upwind and downwind directions.
- (ii) Appropriate Air Pollution Control (APC) system shall be provided for all the dust generating points including fugitive dust from all vulnerable sources, so as to comply prescribed emission standards.
- (iii) Shrouding shall be carried out in the work site enclosing the dock/proposed facility area. This will act as dust curtain as well achieving zero dust discharge from the site. These curtain or shroud will be immensely effective in restricting disturbance from wind in affecting the dry dock operations, preventing waste dispersion, improving working conditions through provision of shade for the workers.
- (iv) Dust collectors shall be deployed in all areas where blasting (surface cleaning) and painting operations are to be carried out, supplemented by stacks for effective dispersion.
- (v) The Vessels shall comply the emission norms prescribed from time to time.
- (vi) Diesel power generating sets proposed as source of backup power should be of enclosed type and conform to rules made under the Environment (Protection) Act, 1986. The height of stack of DG sets should be equal to the height needed for the combined capacity of all proposed DG sets. Use of low sulphur diesel. The location of the DG sets may be decided with in consultation with State Pollution Control Board.

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- (vii) A detailed traffic management and traffic decongestion plan shall be drawn up to ensure that the current level of service of the roads within a 05 kms radius of the project is maintained and improved upon after the implementation of the project. This plan should be based on cumulative impact of all development and increased habitation being carried out or proposed to be carried out by the project or other agencies in this 05 Kms radius of the site in different scenarios of space and time and the traffic management plan shall be duly validated and certified by the State Urban Development department and the P.W.D./ competent authority for road augmentation and shall also have their consent to the implementation of components of the plan which involve the participation of these departments.

III. Water quality monitoring and preservation:

- (i) The Project proponent shall ensure that no creeks or rivers are blocked due to any activities at the project site and free flow of water is maintained.
- (ii) Appropriate measures must be taken while undertaking digging activities to avoid any likely degradation of water quality. Silt curtains shall be used to contain the spreading of suspended sediment during dredging within the dredging area.
- (iii) No ships docking at the proposed project site will discharge its on-board waste water untreated in to the estuary/ channel. All such wastewater load will be diverted to the proposed Effluent Treatment Plant of the project site.
- (iv) Measures should be taken to contain, control and recover the accidental spills of fuel and cargo handle.
- (v) The project proponents will draw up and implement a plan for the management of temperature differences between intake waters and discharge waters.
- (vi) Spillage of fuel / engine oil and lubricants from the construction site are a source of organic pollution which impacts marine life. This shall be prevented by suitable precautions and also by providing necessary mechanisms to trap the spillage.
- (vii) Total fresh water use shall not exceed the proposed requirement as provided in the project details. Prior permission from competent authority shall be obtained for use of fresh water.
- (viii) Sewage Treatment Plant shall be provided to treat the wastewater generated from the project. Treated water shall be reused for horticulture, flushing, backwash, HVAC purposes and dust suppression.
- (ix) A certificate from the competent authority for discharging treated effluent/ untreated effluents into the Public sewer/ disposal/drainage systems along with the final disposal point should be obtained.
- (x) No diversion of the natural course of the river shall be made without prior permission from the Ministry of Water resources.
- (xi) All the erosion control measures shall be taken at water front facilities. Earth protection work shall be carried out to avoid erosion of soil from the shoreline/boundary line from the land area into the marine water body.

IV. Noise monitoring and prevention:

- (i) Noise level survey shall be carried as per the prescribed guidelines and report in this regard shall be submitted to Regional Officer of the Ministry as a part of six-monthly compliance report.
- (ii) Noise from vehicles, power machinery and equipment on-site should not exceed the prescribed limit. Equipment should be regularly serviced. Attention should also be given to muffler maintenance and enclosure of noisy equipments.
- (iii) Acoustic enclosures for DG sets, noise barriers for ground-run bays, ear plugs for operating personnel shall be implemented as mitigation measures for noise impact due to ground sources.
- (iv) The ambient noise levels should conform to the standards prescribed under E(P)A Rules, 1986 viz. 75 dB(A) during day time and 70 dB(A) during night time.

V. Energy Conservation measures:

- (i) Provide solar power generation on roof tops of buildings, for solar light system for all common areas, street lights, parking around project area and maintain the same regularly;
- (ii) Provide LED lights in their offices and port areas.

VI. Waste management:

- (i) Dredged material shall be disposed safely in the designated areas.
- (ii) Shoreline should not be disturbed due to dumping. Periodical study on shore line changes shall be conducted and mitigation carried out, if necessary. The details shall be submitted along with the six monthly monitoring reports.
- (iii) Necessary arrangements for the treatment of the effluents and solid wastes must be made and it must be ensured that they conform to the standards laid down by the competent authorities including the Central or State Pollution Control Board and under the Environment (Protection) Act, 1986.
- (iv) The solid wastes shall be managed and disposed as per the norms of the Solid Waste Management Rules, 2016.
- (v) Any wastes from construction and demolition activities related thereto shall be managed so as to strictly conform to the Construction and Demolition Waste Management Rules, 2016.
- (vi) A certificate from the competent authority handling municipal solid wastes should be obtained, indicating the existing civic capacities of handling and their adequacy to cater to the M.S.W. generated from project.
- (vii) Used CFLs and TFLs should be properly collected and disposed off/sent for recycling as per the prevailing guidelines/ rules of the regulatory authority to avoid mercury contamination.
- (viii) Oil spill contingency plan shall be prepared and part of DMP to tackle emergencies. The equipment and recovery of oil from a spill would be assessed. Guidelines given in MARPOL and Shipping Acts for oil spill management would be followed. Mechanism



for integration of terminals oil contingency plan with the overall area contingency plan under the co-ordination of Coast should be covered.

VII. Green Belt:

- (i) Green belt shall be developed in area as provided in project details with a native tree species in accordance with CPCB guidelines.
- (ii) Top soil shall be separately stored and used in the development of green belt.

VIII. Marine Ecology:

- (i) The dredging schedule shall be so planned that the turbidity developed is dispersed soon enough to prevent any stress on the fish population.
- (ii) While carrying out dredging, an independent monitoring shall be carried out through a Government Agency/Institute to assess the impact and necessary measures shall be taken on priority basis if any adverse impact is observed.
- (iii) A detailed marine biodiversity management plan shall be prepared through the NIO or any other institute of repute on marine, brackish water and fresh water ecology and biodiversity and submitted to and implemented to the satisfaction of the State Biodiversity Board and the CRZ authority. The report shall be based on a study of the impact of the project activities on the intertidal biotopes, corals and coral communities, molluscs, sea grasses, sea weeds, sub-tidal habitats, fishes, other marine and aquatic micro, macro and mega flora and fauna including benthos, plankton, turtles, birds etc. as also the productivity. The data collection and impact assessment shall be as per standards survey methods and include underwater photography.
- (iv) Marine ecology shall be monitored regularly also in terms of sea weeds, sea grasses, mudflats, sand dunes, fisheries, echinoderms, shrimps, turtles, corals, coastal vegetation, mangroves and other marine biodiversity components including all micro, macro and mega floral and faunal components of marine biodiversity.
- (v) The project proponent shall ensure that water traffic does not impact the aquatic wildlife sanctuaries that fall along the stretch of the river.

IX. Public hearing and human health issues:

- (i) The work space shall be maintained as per international standards for occupational health and safety with provision of fresh air respirators, blowers, and fans to prevent any accumulation and inhalation of undesirable levels of pollutants including VOCs.
- (ii) Workers shall be strictly enforced to wear personal protective equipments like dust mask, ear muffs or ear plugs, whenever and wherever necessary/ required. Special visco-elastic gloves will be used by labour exposed to hazards from vibration.
- (iii) Safety training shall be given to all workers specific to their work area and every worker and employee will be engaged in fire hazard awareness training and mock drills which will be conducted regularly. All standard safety and occupational hazard measures shall be implemented and monitored by the concerned officials to prevent the occurrence of untoward incidents/ accidents.
- (iv) Emergency preparedness plan based on the Hazard identification and Risk Assessment (HIRA) and Disaster Management Plan shall be implemented.

- (v) Provision shall be made for the housing of construction labour within the site with all necessary infrastructure and facilities such as fuel for cooking, mobile toilets, mobile STP, safe drinking water, medical health care, crèche etc. The housing may be in the form of temporary structures to be removed after the completion of the project.
- (vi) Occupational health surveillance of the workers shall be done on a regular basis.

X. Environment Responsibility:

- (i) The company shall have a well laid down environmental policy duly approved by the Board of Directors. The environmental policy should prescribe for standard operating procedures to have proper checks and balances and to bring into focus any infringements/deviation/violation of the environmental / forest /wildlife norms/ conditions. The company shall have defined system of reporting infringements / deviation / violation of the environmental / forest / wildlife norms / conditions and / or shareholders / stake holders. The copy of the board resolution in this regard shall be submitted to the MoEF&CC as a part of six-monthly report.
- (ii) A separate Environmental Cell both at the project and company head quarter level, with qualified personnel shall be set up under the control of senior Executive, who will directly report to the head of the organization.
- (iii) Action plan for implementing EMP and environmental conditions along with responsibility matrix of the company shall be prepared and shall be duly approved by competent authority. The year wise funds earmarked for environmental protection measures shall be kept in separate account and not to be diverted for any other purpose. Year wise progress of implementation of action plan shall be reported to the Ministry/Regional Office along with the Six Monthly Compliance Report.
- (iv) Self environmental audit shall be conducted annually. Every three years third party environmental audit shall be carried out.

XI. Miscellaneous:

- (i) The project proponent shall make public the environmental clearance granted for their project along with the environmental conditions and safeguards at their cost by prominently advertising it at least in two local newspapers of the District or State, of which one shall be in the vernacular language within seven days and in addition this shall also be displayed in the project proponent's website permanently.
- (ii) The copies of the environmental clearance shall be submitted by the project proponents to the Heads of local bodies, Panchayats and Municipal Bodies in addition to the relevant offices of the Government who in turn has to display the same for 30 days from the date of receipt.
- (iii) The project proponent shall upload the status of compliance of the stipulated environment clearance conditions, including results of monitored data on their website and update the same on half-yearly basis.
- (iv) The project proponent shall submit six-monthly reports on the status of the compliance of the stipulated environmental conditions on the website of the ministry of Environment, Forest and Climate Change at environment clearance portal.
- (v) The project proponent shall submit the environmental statement for each financial year in Form-V to the concerned State Pollution Control Board as prescribed under the



Environment (Protection) Rules, 1986, as amended subsequently and put on the website of the company.

- (vi) The criteria pollutant levels namely; PM_{2.5}, PM₁₀, SO₂, NO_x (ambient levels) or critical sectoral parameters, indicated for the project shall be monitored and displayed at a convenient location near the main gate of the company in the public domain.
- (vii) The project proponent shall inform the Regional Office as well as the Ministry, the date of financial closure and final approval of the project by the concerned authorities, commencing the land development work and start of production operation by the project.
- (viii) The project authorities must strictly adhere to the stipulations made by the State Pollution Control Board and the State Government.
- (ix) The project proponent shall abide by all the commitments and recommendations made in the EIA/EMP report, commitment made during Public Hearing and also that during their presentation to the Expert Appraisal Committee.
- (x) No further expansion or modifications in the port area shall be carried out without prior approval of the Ministry of Environment, Forests and Climate Change (MoEF&CC).
- (xi) Concealing factual data or submission of false/fabricated data may result in revocation of this environmental clearance and attract action under the provisions of Environment (Protection) Act, 1986.
- (xii) The Ministry may revoke or suspend the clearance, if implementation of any of the above conditions is not satisfactory.
- (xiii) The Ministry reserves the right to stipulate additional conditions if found necessary. The Company in a time bound manner shall implement these conditions.
- (xiv) The Regional Office of this Ministry shall monitor compliance of the stipulated conditions. The project authorities should extend full cooperation to the officer (s) of the Regional Office by furnishing the requisite data / information/monitoring reports.
- (xv) The above conditions shall be enforced, inter-alia under the provisions of the Water (Prevention & Control of Pollution) Act, 1974, the Air (Prevention & Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986, Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 and the Public Liability Insurance Act, 1991 along with their amendments and Rules and any other orders passed by the Hon'ble Supreme Court of India / High Courts and any other Court of Law relating to the subject matter.
- (xvi) Any appeal against this EC shall lie with the National Green Tribunal, if preferred, within a period of 30 days as prescribed under Section 16 of the National Green Tribunal Act, 2010.

19. This issues with the approval of the Competent Authority.


(Amardeep Raju)
Scientist-E

Copy to:

1. The Principal Secretary, Department of Forests & Environment and Chairman, APCZMA, Govt. of Andhra Pradesh, A.P. Secretariat, Velagapudi, Amaravathi, A.P.

2. The Chairman, Central Pollution Control Board, Parivesh Bhawan, CBD-cum-Office Complex, East Arjun Nagar, Delhi – 32
3. The Member Secretary, AP Pollution Control Board, Chalamalavari Street, Kasturibaipet, Vijayawada – 520 010.
4. The APCCF (C), Tulja Guda Complex, building, M.J. Market, Hyderabad, (Andhra Pradesh) – 500001
5. Monitoring Cell, MoEF&CC, Indira Paryavaran Bhavan, New Delhi.
6. Guard File/Record File
7. Notice Board.


(Amardeep Raju)
Scientist-E

IA-J-11014/112/2022-IA-I
Government of India
Ministry of Environment, Forest & Climate Change
Impact Assessment Division

Indira Paryavaran Bhavan,
Jor Bagh Road, New Delhi-110 003
Dated: 25th November, 2022

Office Memorandum

Sub:- Standard Operating Procedure (SOP) for Post Environmental Clearance Monitoring and Compliance of the project -reg.

Background

The Ministry has established 19 Integrated Regional Office (IROs) vide Notification No. 1-5/2013-ROHQ dated 13th August, 2020 with a view to achieving mandated outcomes related to Monitoring and Compliance of the project in an improved, timely and effective manner.

2. As far as monitoring and compliance of EC conditions are concerned, as per para 10 of the EIA Notification, 2006, it is mandatory for the project proponent to submit half-yearly compliance reports in respect of the stipulated EC conditions to the Ministry and its Integrated Regional Offices (IROs).

The prescribed SOP wrt the Monitoring & Compliance is as given below:

1. IROs undertake inspection of the unit, with respect to the following scenarios:

- i. IRO identifies ambiguity in half-yearly compliance reports with respect to the stipulated EC conditions submitted by Project Proponent (PP).
- ii. PP request IRO for issuance of Certified Compliance Report (CCR) in order to apply for expansion of the project under EIA, Notification 2006.
- iii. Complaint received against the project.
- iv. Direction from the Ministry based on PMO/VIP/PG/RTI etc. references.
- v. Random Inspection of projects.
- vi. Direction from Hon'ble court in various Court Matter.

2. Based on the observations during Monitoring IRO seeks Clarification/Action Taken Report (ATR) to the PP and submit Monitoring Report along with the clarification letter to the Ministry.

3. If PP fails to respond to it a reminder letter is sent by IA-Monitoring Cell allowing PP to submit ATR in 15 days.

4. **Action on the Monitoring Report by the Monitoring Cell:** Monitoring Cell of Ministry analyse the monitoring report submitted by IRO. Based on the observed Major and Minor partial/non-compliances clarification/ATR, if necessary, is sought from Project Proponent with direction to submit the response within a period of Thirty (30) days. If PP fails to submit the response of clarification/ATR letter within the time line period, a reminder letter as warning issued to the PP.



5. The response submitted by PP is examined in the Ministry and the Action taken report submitted by PP is sent to IRO for further verification. Based on IRO's verification report following actions are contemplated:

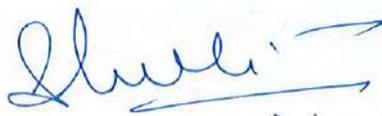
- i. If no satisfactory action has been taken by the PP and EC conditions are yet to be complied Ministry may issue Show-Cause Notice under the Section 5 and other provisions which may include Section 15 and 19 of the Environment (protection) Act, 1986.
- ii. If it is observed that the non-compliances are not rectified, Ministry provides an opportunity to PP for clarification in personal hearing under the chairmanship of officer not below the rank of Joint Secretary. Based on the outcome of the personal hearing if necessary, direction for Compensation/Suspension of EC may be issued.
- iii. If it is observed that PP has taken credible action to comply with the condition and the action is expected to be completed with some additional time, Ministry grant additional time in which actions are expected to be completed by PP to fully comply with the conditions mentioned in the EC and submit the compliance report duly verified by concerned IRO to the Ministry.
- iv. If it is observed that PP has now complied with all the conditions and the same has been confirmed in the verification report, Ministry issues Action Closure Letter (ACL) to the PP with direction to continuously submit six monthly compliance report on time.
- v. If it is observed that PP has violated the provisions of EIA Notification, 2006 and attracts the provisions of SOP dated 07.07.2022, Monitoring Cell intimates the concerned sector for taking appropriate action as deem fit.

6. Action after issuance of Show Cause Notice:

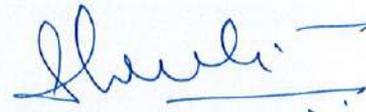
- i. Monitoring Cell of the Ministry prescribes a time line of Fifteen (15) days or Thirty (30) days for submission of reply of SCN based on the gravity of non-compliances. If PP fails to submit the response of SCN within the prescribed time period, if necessary, a warning letter may be issued.
- ii. The response to SCN submitted by PP is examined in the Ministry and if found necessary the reply submitted by PP is sent to IRO for further verification. Based on IRO's verification report following actions are contemplated:
 - a) If it is observed that PP has now complied with all the conditions and the same has been confirmed in the verification report, Ministry issues ACL to the PP with direction to continuously submit six monthly compliance report on time.
 - b) If it is observed that the non-compliances are not rectifiable, Ministry provides an opportunity to PP for clarification during personal hearing under the chairmanship of officer not below the rank of Joint Secretary. Based on the outcome of the personal hearing if necessary, direction for Compensation/Suspension of EC may be issued.

7. Action in other scenarios:

- i. If it is observed that there is imminent risk to the environment and health due to noncompliance by the PP, SCN with time line of Fifteen (15) days is issued to PP. If PP fails to submit the response of SCN within the prescribed time period, if necessary



- a warning letter may be issued otherwise after Fifteen (15) days personal hearing may be conducted under the chairmanship of officer not below the rank of Joint Secretary.
- ii. Based on the outcome of the personal hearing if necessary, direction for Suspension of EC or other prescribed action under EPA may be issued.
 - iii. If it is observed that due to non-compliance, accident has already been taken place, Ministry may immediately suspend the EC of the project till all the conditions are complied and duly verified by concerned IRO.



(Dr. Shruti Rai Bhardwaj)
Addl. Director/Scientist 'E'

Encl.: As above

To,
All Concerned

Copy for information to:

1. PS to Hon'ble Minister for Environment, Forest and Climate Change
2. PS to Hon'ble MoS (EF&CC)
3. PPS to Secretary (EF&CC)
4. PPS to DGF&SS (EF&CC)
5. PPS to AS (TK)/PPS to JS(SKB)
6. Guard File/Spare Copies
7. US(IT)/Consultant(IT)

2482

Annexure R5/5

Details for registration number : MOEAF/P/2025/0000230

Name	Shri V. Srikanth
Date of receipt	10/07/2025
Address	AP
District name	Sri Potti Sriramulu Nellore
State name	Andhra Pradesh
Mobile no	Not Provided
Email Id	Not Provided
Grievance description	
IA-II	
Name of organisation(s) where grievance is pending	1. IAI Division
Type of receipt	Transferred

Date: 04.07.2024

From
V. Srikanth
S/o. Narayana
Chalivendra, Muthukur Village,
Muthukur Mandal,
SPSR Nellore Dist.-524344.

To
The Ministry of Environment Forest &
Climate Change,
Indira Paryavaran Bhawan, Jor Bagh Road,
Aliganj, New Delhi - 110 003.

Sir,

Sub: A.P. State - SPSR Nellore District - Muthukur Mandal - Adani Krishnapatnam Port - High Density of Air & Water Pollution - violation of the EC, Air & Water Acts - high impact on the human habitations - reeling under severe impact of the health of the people and livestock - inaction of the local authorities - submission of complaint for protection of the human habitations - Request for inspection & enquiry and for prosecution - Reg.

Ref: 1) The EC, CFE & CFO issued in favour of the Adani Krishnapatnam Port, SPSR Nellore District, A.P.
2) My Complaint dated.19.04.2025 and remainder dated.04.07.2025

-o0o-

Your good authority is well aware that Adani Krishnapatnam Port is handling large cargo of Coal apart from other products. The activities relating to the import, storage and transportation of coal in the dry and windy conditions inevitably result in dust drifting into the surrounding villages.

The spillages during the course of handling the loading, unloading, storage and transportation of coal falling on the road and dumping yards are transformed into powder form thereby fine dust emissions generation during the vehicle movement, forms as dusty clouds added with dry and windy conditions inevitably result in dust drifting into the surrounding villages cornering the villages to reel under polluted air. The inhalation of the said dust particles in the air affecting the people and became a severe health disorders which is the order of the day in the surrounding villages.

(Contd...2)

V. Srikanth

pg cell
27/8/2025
09/7/25

E-1522326/2025
9/7/2025

:2:

The Port management is least worried about the generation of high and pollution and not initiated any mitigation measures as on date. The coal fine dust layers formed on the villages apart from trees is an ample proof for the high density of pollution. It is regular phenomena in the villages causing an array of environmental impacts, seriously affecting the health due to the prolonged exposure to the pollution.

The absence of pollution mitigation measures also multiplying the pollution disorders. Even after the lapse of over and above 25 years, 33% green belt was not formed as on date – the existing plantation is less than 2% consisting of normal species which are not suitable for the particular climatic zone presently existing at the Adani Krishnapatnam Port.

Absence of wind shields, plantation, overloading of transport vehicles/ wagons, absence of tarpaulin, sprinklers, remote controlled AAQ management monitored stations are having its own share in the high density of pollution. Due to the handling of dusty coal the nearby residents of the villages are inhaling unhealthy air generated from coal. The height of the coal stack is over and above the permitted height and is visible at the coal stack yards. The existing level of pollution is having negative impact over the plant growth which occurs with other stresses.

It is pertinent to note that each and every conditions imposed in the Environmental Clearance and the CFE & CFOs are willfully violated by the port management and the pollution traces which visible at the neighbouring villages is an ample proof for the high handed and negligent attitude of the management. Every term of the EC, CFE & CFO issued in favour of the port management was violated from time to time and it became habitual and order of the day for the port management and cornering the human habitations with severe health disorders.

In addition to this it is also important to note that even after the lapse of 30 long years, the port management is still relying on the private water suppliers for its day to day activities. It is important to note that every private water supplier are illegally tapping the ground water at various places in and around port and minting money at the cost and price of the Environment. In this regard I have submitted my complaint and the same is pending for your kind attention.

(Contd...3)

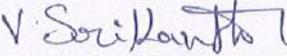
V. Sankar

:3:

In view of the said circumstances, I request your authority to call for the related records, inspect the port premises so as to know the visible violations apart from the surrounding villages which are reeling under the gravity of the high end pollution resulting with pollution related health disorders. Your authority is further requested to go through the violations and initiate steps for prevention of the pollution and for compliance of the terms of the EC, CFE & CFO and save the human habitations from the clutches of the pollution and protect the environment and further initiate steps for prosecution against the persons concerned under the Environment, Air & Water Acts as per the procedure in vogue.

Thanking you Sir,

Yours faithfully,


(V. SRIKANTH)

F.No. IA-Z-12011/46/2025-IA-I

Government of India
Ministry of Environment, Forest and Climate Change
(Compliance & Monitoring Division- IA Division)

Indira Paryavaran Bhavan
Jor Bagh Road, Aliganj
New Delhi-110 003
Email: bhardwaj.adiraju@gov.in

Dated 10th July, 2025

To,

Deputy Director General of Forests (C)
Regional Office, Chennai
1st and 2nd Floor, Handloom Export Promotion Council,
34, Cathedral Garden Road, Nungambakkam,
Chennai – 34

Sub: Public Grievance (PG) ref. No. MOEAF/P/2025/0000230 dated 10th July, 2025 received from Shri V. Srikanth regarding the environmental damage and its long term impact on the community and ecology due to operations of Adani Krishnapatnam Port Nellore, Andhra Pradesh-reg.

Ref: i. Public Grievance (PG) ref. no. MOEAF/P/2025/0000230 dated 10th July, 2025

Sir,

This is in reference to the PG ref. No. MOEAF/P/2025/0000230 dated 10th July, 2025 received from from Shri V. Srikanth regarding air and water pollution, violations of the Environmental Clearance (EC), adverse impacts on nearby human habitations, and health effects on both people and livestock, resulting from the operations of Adani Krishnapatnam Port. Additionally, there are allegations of inaction by the local authorities in addressing these issues.(copy enclosed).

2. In this regard, RO is requested to submit the factual status wrt to the issue raised in the complaint and Condition wise compliance status report of all the ECs issued to the project to the Ministry at the earliest.

This issues with the approval of the Competent Authority.

Encl: As above



(Dr. Bhardwaj Adiraju)
Scientist 'D'

Copy to:

1. Assistant Inspector General of Forests (C), Ministry of Env., Forest and Climate Change, Sub-Office, Vijayawada Green House, Gopalareddy Road, Vijayawada – 520010, Andhra Pradesh.
2. Shri V. Srikanth, Sri Potti Sriramulu Nellore, Andhra Pradesh

DDGF(C)
DIGF(C)(BK)
Dr. P. Sanyal

COURT MATTER
SPEED POST EMAIL

LA.



सत्यमेव जयते

F. No. IA-L-11011/88/2025-IA-I
Government of India
Ministry of Environment, Forest and Climate Change
(IA - Compliance and Monitoring Division)

Indira Paryavaran Bhavan
Jor Bagh Road, Aliganj
New Delhi-110 003
Email: bhardwaj.adiraju@gov.in
Dated: 31st July, 2025

To,

Deputy Director General of Forests (C)
Ministry of Environment, Forest, and Climate Change
Integrated Regional Office, Chennai
I and II Floor, Handloom Export Promotion Council,
34, Cathedral Garden Road, Nungambakkam, Chennai - 34



Subject: OA No. 1313/2024 in the matter of 'V. Srikanth v. State of Andhra Pradesh & Ors.'
pending before the Hon'ble NGT (PB), New Delhi-reg.

Ref:

- i. Ministry's letter no. IA-Z-12011/46/2025-IA-I dated 16.07.2025.

Sir,

This is in reference to the Ministry's earlier communication No. IA-Z-12011/46/2025-IA.I dated 16.07.2025, wherein a factual status report and condition-wise compliance report of the Environmental Clearance (EC) were requested in connection with the Public Grievance (PG) bearing Ref. No. MOEAF/P/2025/0000230.

2. It is to be noted that the complainant has also submitted a letter petition before the Hon'ble National Green Tribunal (NGT) on the same subject, which has been registered as O.A. No. 1313/2024 and is presently under consideration of the Hon'ble Tribunal.

3. In view of the ongoing proceedings before the Hon'ble NGT, it is requested that the factual status report and the EC condition-wise compliance report may kindly be provided at the earliest to enable timely preparation and filing of the affidavit by the Ministry in the said matter.

This issues with the approval of the competent Authority.

Yours Faithfully,

(Dr. Bhardwaj Adiraju)
Joint Director/Scientist 'D'

Copy to:

- (i) Assistant Inspector General of Forests ©, Ministry of Environment, Forest, and Climate Change, Su-office, Vijayawada Green House, Gopalareddy Road, Vijayawada-520010, Andhra Pradesh. (requested to timely submission submission of the report)


(Dr. Bhardwaj Adiraju)
Joint Director/Scientist 'D'

2490



सत्यमेव जयते

Annexure R5/8

भारत सरकार / GOVERNMENT OF INDIA

पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय / MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE

उप-कार्यालय, विजयवाड़ा / SUB-OFFICE, VIJAYAWADA

E-File No. SO/VIJ/EPA/EC-A/101/S-NLR-01/2025/१०२

08.09.2025

To

The Member Secretary,
Impact Assessment Division (Infrastructure Division)
Ministry of Environment, Forest and Climate Change,
Government of India, Indira Paryavaran Bhawan
Jor Bagh Road, New Delhi - 110 003
E-mail: ad.raju@nic.in

Sub: Inspection Report of M/s. Adani Krishnapatnam Port Ltd, Andhra Pradesh Reg

Sir/ Madam,

Please find attached Inspection Report of M/s. Adani Krishnapatnam Port Ltd that has obtained Environmental Clearances / CRZ Clearances from the Ministry vide F. No. 10-22/2005-IA-III dated 26.07.2006; F. No. 11-62/2009-IA-III dated 13.11.2009 and F.No.10-18/2016-IA-III dated 11.01.2021 in SPS Nellore District, Andhra Pradesh.

2. This project was inspected by the undersigned on 19.08.2025, it was noted that this PORT WAS IN OPERATIONAL PHASE.

3. This issues with the approval of the Competent Authority.

Yours faithfully,

(Dr. Murali Krishna)

Additional Director (S)/ Scientist-E

Copy for Information and Necessary Action:

1. The Director, Monitoring Division (IA), Ministry of Environment, Forest and Climate Change, Indira Paryavaran Bhawan, Jor Bagh, New Delhi-110 003 (E-mail: moefcc-monitoring@gov.in)
2. The District Collector, Collectorate, Nellore, Andhra Pradesh- 524001 (E-mail: collector_nlr@ap.gov.in)
3. The Member Secretary, Andhra Pradesh Pollution Control Board, Dr. YSR Paryavaran Bhawan, APIIC Colony Road, Gurunanak Colony, Autonagar, Vijayawada- 560 007 (E-mail: membersecy@appcb.gov.in)
4. The CEO, M/s. Adani Krishnapatnam Port Ltd, Post Bag No.1, Gopalpuram, Near Muthukuru, SPS Nellore District, Andhra Pradesh- 524 344.

(Dr. Murali Krishna)

Additional Director (S)/Scientist-E

2491

GOVERNMENT OF INDIA
MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE
SUB-OFFICE, VIJAYAWADA
ANDHRA PRADESH – 520 010

INSPECTION REPORT

E-File No: SO/VIJ/EPA/EC-A/101/S-NLR-01/2025

1	Name of the Project	Development and Expansion of Krishnapatnam Port (Phase-I, Phase-II and Phase-III) at SPSR Nellore District, Andhra Pradesh by M/s. Krishnapatnam Port Company Ltd
2	Environmental Clearance Details	F. No. 10-22/2005-IA-III dated 26.07.2006 F. No. 11-62/2009-IA-III dated 13.11.2009 F. No. 10-18/2016-IA-III dated 11.01.2021
3	Address for Correspondence	To The Director and CEO M/s. Krishnapatnam Port Company. Post Bag No.1, Gopalpuram, Near Muthukuru SPS Nellore District-524 344
4	Date of Previous visit	29.01.2025 (Inspection undertaken as part of Hon'ble NGT Joint Committee in OA No. 1313 of 2024)
5	Date of visit for this Report	19.08.2025
6	Type of Project	Category 7 (e) Ports and Harbours

BRIEF OF THE PROJECT AND CURRENT STATUS:

M/s. Krishnapatnam Port (Now known as Adani Krishnapatnam Port Company Ltd) is located at 14°15'10" N Latitude and 80°08'05" E Longitude in Sri Potti Sri Ramulu (SPSR) Nellore District, Andhra Pradesh is developed by Krishnapatnam Port Company Ltd (KPCL) as an all-weather, deep water, multi-purpose port. The Phase I&II developments of Krishnapatnam Port comprising of 12 berths out of 17 approved berths with required marine infrastructure were developed in a designated land area of Ha. 1240 (3064 Acres) to cater to 68 MTPA of various types of cargo plus 2.0 MTEUsPA of container traffic. To cater to future traffic needs, KPCL has proposed to take up Phase III expansion of the port. The proposed phase III project comprising of 16 Berths including 3 jetties for liquid cargo and 3 SBM's in deep waters within Port Limits to cater 150.2 MTPA of various types of cargo plus 1.1 MTEUsPA of container cargo. The proposed expansion entail 60 million cum of dredging in soft soil, utilize 26 million cum of dredged sand for reclamation of low lying areas of port, stock pile 2 million cum on the coast north of north breakwater for long term coastal protection as recommended by NIOT and disposal of balance 32 million cum of dredged spoil in the identified dredge disposal area of 56 km² beyond (-) 20 m contour. In view of the severe floods that have occurred in the Nellore region during 2015, in order to improve the discharge through Kandaleru Creek the GoAP also suggested cutting through the islands in the Creek. The Masterplan development as well as the proposed Phase-III expansion of Krishnapatnam Port envisaged training the meanders of the Kandaleru creek by forming a straight cut across the sand bar existing in the Kandaleru Creek within the port limits and develop the west dock with berths on both sides of the straight cut and reclaim the erstwhile meanders of the creek. The proposed proposal falls under 7(e), Category A as per EIA notification 2006. The overall cost of the project is RS.9,07,000 Lakhs.

Ch. P. Venkatesh Krishna

The total area of the proposed project is 1094 Ha (Ae.2703). The project does not involve any land acquisition and R&R as the proposed project activities will be developed within the existing designated Krishnapatnam port facility. There is no diversion of forest land. The patches of mangroves around 7.128 Ha of area is falling in proposed Phase-III development area will be protected. The total area of the proposed project is 1094 Ha (Ae.2703). There is no Eco-sensitive Zone (ESZ) Protected Areas such as National Parks, Sanctuaries and Tiger Reserves etc. within the 10km radius of the project area.

The proposed project site is located in the coastal area and attracts CRZ Notification.2011. The CRZ Area details of the proposed project activities as per the revised layout of the Phase-III expansion of KPCL. Has been provided by institute of Remote Sensing, Anna University, which is an authorized agency for CRZ map preparation. The layout superimposed on CRZ map was done at 1:4000 scales. The proposed project was appraised by the Andhra Pradesh Coastal Zone Management Authority (APCZMA) and the recommendation was obtained vide Letter No.202/CRZ/IND/201930 dated 21.05.2020. The project site is located on the east coast alongside Bay of Bengal. The Kandaleru Creek and Upputeru creeks, Buckingham canal passes through the project site. The other surface water bodies in the study area include irrigation drains from agricultural fields, Sarvepalli reservoir and Govindapalli reservoir. The ephemeral drains inside the project site will not be distributed and culvers CED1 and CED 2 are proposed to be provided for the road and rail bridges over the drains without affecting their flow. The mangroves inside the Phase-III developmental area will be conserved and pipelines from the nearby drain are provided for tidal exchange. The kandaleru Creek will be straightened to develop the west dock. NIOT has studied the impacts of creek rerouting, and it was found that there is only slight change in the water level and no impact on flushing and tidal exchange due to the proposed development. The existing port facility has a water supply of 5 MLD which includes 1 MLD of water from Muthukur Reservoir provided by Government of Andhra Pradesh and 4 MLD of water from Nakkala Kalava irrigation drain provided by irrigation Department of Andhra Pradesh. The present Port facility (Phase-I and Phase -II developments) utilizes 2.5 MLD of water and the water requirement for the proposed Phase-III development is estimated to be 2.5 MLD. No groundwater will be extracted/utilized for the proposed project.

The port is proposed to install a Sewage Treatment Plant (STP) of capacity 700 KLD to treat the sewage and an Efficient Treatment Plant (ETP) of 300 KLD capacities to treat the wastewater from the Port. The treated wastewater will be utilized for greenbelt and dust suppression systems. Greenbelt is proposed in an area of 120 Ha along the port boundary and around the coal storage areas with native species. The proposed development would generate large scale direct and indirect employment for the local people in both the skilled and unskilled working class. Further there would be an improvement to the local infrastructure in the vicinity of the port through CSR. About 6200 people will get employment during the construction and operation phase. The proposed development will help in handling the increased cargo demand due to industrialization. The Project proponent shall ensure that no creeks or rivers are blocked due to any activities at the project site and free flow of water is maintained. A creek water monitoring program shall be implemented during the construction phase. The development of green belt by native species with consultation with the state forest department shall be ensured.

The proposed expansion entails 60 million cum of dredging in soft soil. As proposed, the PP shall utilize 26 million cum of dredged sand for reclamation of low-lying areas of port, stock pile 2 million cum on the coast north of north breakwater for long term coastal protection as recommended by NIOT and disposal of balance 32 million cum of dredged spoil in the identified dredge disposal area 56 Km² beyond (-) 20 m contour. The impact of dredging on the marine environment should be monitored and necessary measures shall be taken priority basis if any adverse impact is observed NIOT will oversee for at least 5 years post project completion. Necessary financial assistance to be provided by project proponent to NIOT. The report of the same to be submitted to the regional office of MoEF&CC by project proponent. Marine ecological monitoring and its mitigation measures for protection of phytoplankton, zooplanktons, macrobenthos, estuaries, seagrass, algae, sea weeds, Crustaceans, Fishes coral reefs and mangroves etc. as given in the EIA-EMP Report shall be complied with in letter and spirit with the help of reputed organizations or individuals of national repute having knowledge in the said subject. Necessary financial assistance to be provided by project

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proponent. Continuous online monitoring of air and water covering the total area shall be carried out and the compliance report of the same shall be submitted along with the 6 monthly compliance reports to the regional office of MoEF&CC.

This project was inspected on 29.01.2025 and again on 19.08.2025 by the undersigned based on the directions of the Hon'ble NGT along with the Joint Committee members comprising representatives of District Collector, SPS Nellore; Regional Director, CPCB; Environmental Engineer, APPCB for ascertaining the actual status of compliance to Environmental Clearance (EC) and Consent Conditions vide Orders of Hon'ble NGT dated 19.12.2024 in OA No. 1313 of 2024 (Principal Bench, New Delhi). Accordingly, based on the documents made available during and after the inspection for establishing compliance with EC conditions by the PP and as verified during the physical inspection of the project site, an inspection report is prepared detailing point wise compliance with EC conditions (3 ECs issued on 26.07.2006 (Phase-1); 13.11.2009 (Phase-2) and 11.01.2021 (Phase-3)).

Since this being a Red-Category Deepwater Seaport project, PP is advised to ensure periodical conduct of Safety Audit /Trainings to Staff and Employees on aspects related to Safety, Disaster Management and Emergency Response Procedures and copies of the Risk Assessment, Disaster Management and Safety Audit Reports may also be shared with concerned local enforcement agencies like District Collector, APPCB, Boilers Inspector, Factories Inspector, Fire Services Department etc. who are responsible for ensuring the Safety and Disaster Management aspects and suitably empowered under various Acts like Environment (Protection) Act, 1986, The Air (Prevention and Control of Pollution) Act, 1981; The Water (Prevention and Control of Pollution) Act, 1974 etc. to take appropriate action as per Law.

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Detailed Pointwise Compliance of EC No.10-22/2005-IA-III dated 26.07.2006. (For Phase – 1)

S. No	EC CONDITION	STATUS OF COMPLIANCE
SPECIFIC CONDITIONS		
1.	All the conditions stipulated by Andhra Pradesh State Pollution Control Board in their letter No. APPCB/ VJA/ NLR/ 633/ HO /2004/ 9/ 467 dated 25.05.2004 should be strictly implemented.	Being Complied This EC condition is specifically monitored by the APPCB. Based on discussions held with officials of APPCB, PP was complying with most of the consent conditions issued by the APPCB.
2.	Detailed plan for protection of the 9 acres of the mangroves should be provided.	Complied Based on records provided by PP, it was noted that PP has been protecting more than 50 acres of mangroves and appropriate display boards, and fencing have been erected to safeguard the same.
3.	The fisherman and salt pan workers should be rehabilitated as per the Rules of Government of Andhra Pradesh.	Complied As per the information provided by PP, it was noted that Rehabilitation (R&R) of fishing villages was carried out by Government of Andhra Pradesh as per prevailing norms during that period and later land was handed to private agencies.
4.	Adequate shore protection measures, including construction of revetments/rip-raps, should be taken up based on the scientific studies. The action plan for implementing the shore protection measures should be submitted to this Ministry within 6 months from the date of receipt of this letter.	Being Complied Based on discussions held with PP, it is noted that several shore protection measures based on scientific studies conducted by reputed agencies have been undertaken by the project authorities and some of which inter-alia includes the following: <ul style="list-style-type: none"> ▪ Hydro dynamic studies were conducted by M/s. HR Wallingford, UK and recommendations are being implemented. ▪ Shore line monitoring & Marine biodiversity studies are being carried out regularly for shore protection. ▪ M/s. Indian National Centre for Ocean Information Services (INCOIS), Hyderabad has been monitoring the developments using satellite imagery ▪ AS per the INCOIS Report for the period October 2008 to January 2010, the coastline is found to be stable. ▪ Long time Shore line stability study was conducted by NIOT, Chennai in 2017-18 and based on the study report, coastal line was found to be stable and "caused negligible impacts on the environment".
5.	Green belt area should be developed along the project and budget earmarked.	Being Complied Based on information and records provided by PP, greenbelt has been developed in an area of ~210 Ha along the port boundary, around coal yards, avenue plantation etc.
6.	For rail and road connectivity of the project, separate applications should be submitted to this Ministry.	Complied Based on information provided by the PP, it is noted that the Government of Andhra Pradesh vide its Letter No.182/

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		K.P. Port/ ATO/04 Dt.22.07.2005 has accorded needful permissions.
7.	The Bay is reported to be calm for most of the days of the year. Even on the day of the visit, having a deep depression in South-West Bay of Bengal, the basin was calm, though the Bay experienced high waves. Hence, dredging operation in the estuary should not have any adverse impact on the existing mangroves blocks.	Being Complied Based on information provided by the PP, it is noted that needful measures were taken to prevent any adverse effect on the estuary due to dredging activities and no adverse impact observed on the existing mangroves as per the Mangrove Mapping study carried out by NIOT, Chennai in the year 2017-18 due to dredging in a phased manner without disturbing the existing mangroves blocks. Studies were also conducted by NCSCM during May 2022 & 2023 and reported that this condition is complied with.
8.	During the rough weather, resulting in high flood tides, dredging operation in the estuary should be stopped.	Refer Below Reportedly, no dredging activity was conducted during high flood tides & during rough weather conditions and since this being a 19-year-old EC condition, status of compliance as on date cannot be reported.
9.	Regarding the location of stock yard in the salt pan area to be acquired, the proponent should not take up any developmental works in the mangrove area and should ensure that no destruction of mangroves takes place.	
10.	A disaster management plan covering emergency evacuation mechanism etc., to deal with natural disaster events should be prepared and furnished to the Ministry.	Being Complied Based on verification of records, it is noted that PP has an updated Disaster Management Plan and the copy of the same has been shared with the Regional Office of the Ministry.
11.	The company must take up and earmark adequate funds for the socio-economic development and for welfare measures in the area including drinking water supply, vocational training, and fishery	Being Complied Based on verification of records, it is noted that PP has been undertaking several activities related to CSR socio-economic development schemes and welfare measures in the form of roads, drains, drinking water supply by providing tankers and overhead tanks, sanitation and public health, roads and street lighting in the R&R Colonies, educational assistance, women empowerment etc.
12.	The fishing activities by the fishermen living in the settlement along the creek should not be hindered and a mechanism may be evolved for the movement of fishing boats vis-a-vis shipping activities.	Being Complied Based on discussions held with PP, it is noted that the fisherman has been rehabilitated by the Government of Andhra Pradesh. Mechanism for the movement of fishing boats vis-à-vis shipping has evolved keeping in mind the safety, security, ISPS and customs requirements and is being followed to ensure no hindrance to fishermen.
13.	The Relocation of the fishermen and local communities in the area should be done strictly in accordance with the norms prescribed by the State Government. The relocated communities should be provided with all facilities including health care, education, sanitation and livelihood.	Complied Based on discussions held, it was noted that Government of Andhra Pradesh has Rehabilitated the Fishermen and Local Communities and subsequently, PP provided infrastructure facilities under CSR program at the rehabilitation colony in the form of development of roads, drains, drinking water supply, supply of cooking gas, housing, educational assistance, student hostels, old age homes, financial aid,

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		<p>imparting vocational trainings, skill development programs for women and conduct of medical camps.</p>
<p>14.</p>	<p>The company should take up green belt program in the project area including an ecological park and the plan may be submitted to the Ministry within one year.</p>	<p>Being Complied Based on records furnished, discussions held and as observed during visit, it is noted that PP has developed greenbelt in an extent of about 210 Ha. During visit, it was noted that greenbelt was developed along port boundary, 100 m width coastal plantation, plantation roads and, around coal yards and avenue, median plantations all along the internal road networks and ecological park also maintained. Even though good greenbelt is observed, PP is directed to undertake a land based survey or drone-based survey to ascertain the exact area under greenbelt.</p>

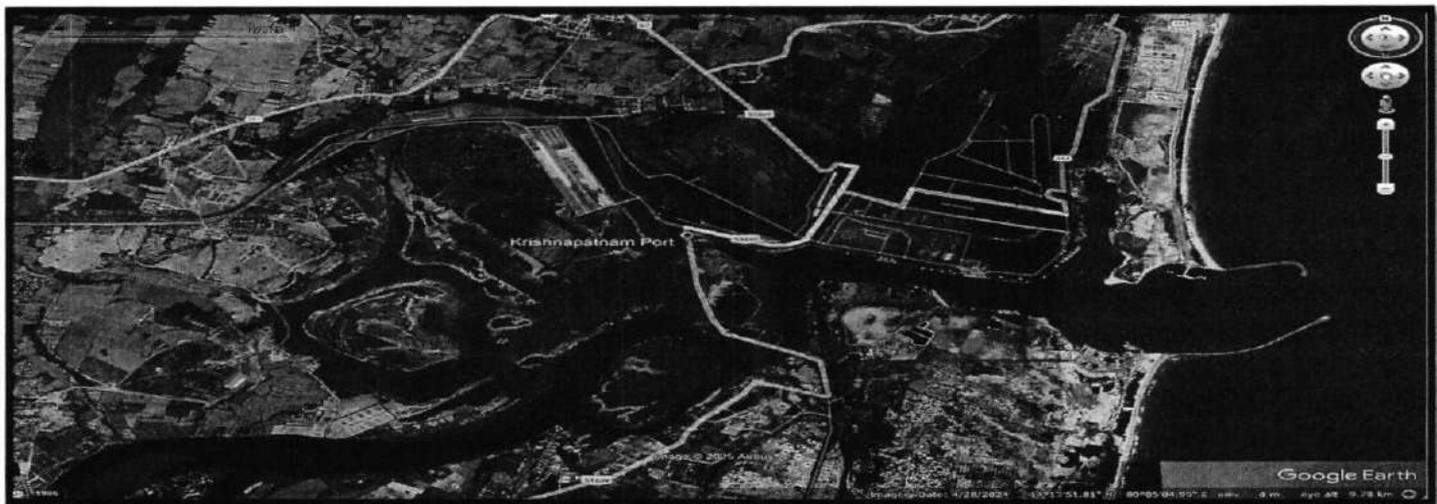
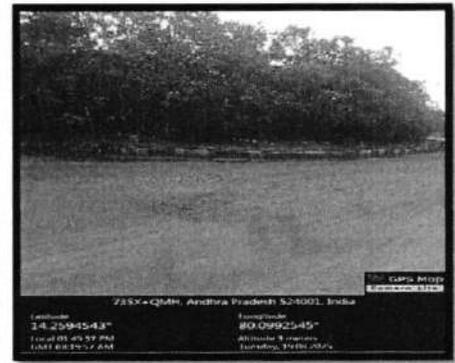
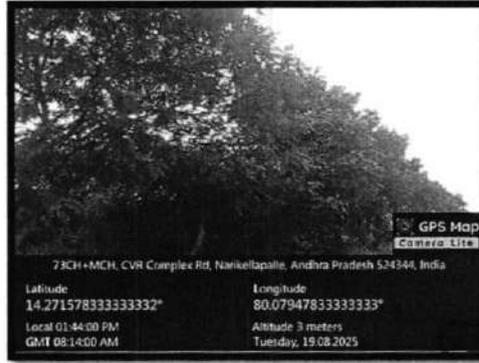
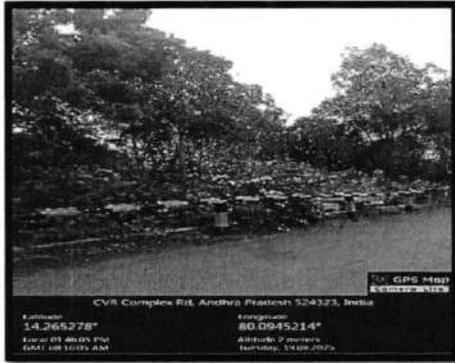


Fig 1-4: Greenbelt / Plantations in Port Area and Google Image Reflecting Greenbelt

<p>15.</p>	<p>The company may suitably modify the alignment of channel entrance including its width, turning circle, taking into consideration the wave traversal, its intensity etc., to facilitate smoother navigation of ships.</p>	<p>Refer Below Based on discussions held, it was noted that the channel alignment for well-ordered ship navigation is designed based on navigation simulation studies dated March 2009 conducted by M/s. HR Wallingford, UK. As per Allocation of Business Rules, this EC condition needs to be specifically ensured from time to time by the Ministry of Shipping or</p>
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		other concerned Agency/ Department vested with this responsibility.
16.	The breakwater alignment and its design should be further modified based on relevant model studies, borehole data etc., keeping in view the tranquility condition required for berthing and maneuvering of ships and subsequent cargo handling operations.	Refer Below Based on discussions held, it was noted that the alignment and design of breakwaters are firmed based on geotechnical investigations, stability analysis, numerical modelling studies undertaken by M/s. HR Wallingford, UK and 3D modelling studies of tranquility conducted at Lanka Hydraulic Laboratories, Sri Lanka and Physical model studies of breakwaters at IIT Chennai. As per Allocation of Business Rules, this EC condition needs to be specifically ensured from time to time by the Ministry of Shipping or other concerned Agency/ Department vested with this responsibility.
17.	The height of dumping in the dumping site should be restricted to 30 cm against 90 cm proposed.	Being Complied As per the information provided by PP, the bathymetry of the dumping site is being monitored periodically to avoid build up and further, as per Allocation of Business Rules, this EC condition needs to be specifically ensured from time to time by the Ministry of Shipping or other concerned Agency/ Department vested with this responsibility.
18.	The project proponent will not undertake any destruction of mangroves during construction and operation of the project.	Being Complied During inspection, it was noted that this project was in operational phase and as per information and data provided by PP, it is noted that the existing mangrove areas are being protected and conserved with suitable barricading, erection of display boards and ensuring the tidal flow exchange.
19.	Sewage arising in the port area should be disposed off through septic tank – soak pit system or should be treated along with the industrial effluents to conform to the standards stipulated by Andhra Pradesh Pollution Control Board and should be utilized/ re-cycled for gardening, plantation and irrigation.	Being Complied During the inspection, it was noted that PP operated 2 No. of Sewage Treatment Plants (STP) of 1 X 500 KLD & 1 X 40 KLD for treatment of sewage generated in the port and the average wastewater treated during April 2024 to September 2024 is about 5302 KLD/ Month and the treated water was found to be utilized for greenbelt development and dust suppression.

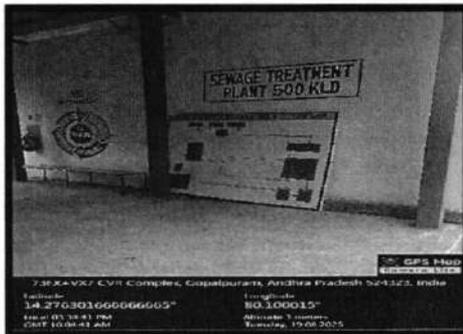


Fig 5-7: Sewage Treatment Plants (STP)

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<p>20.</p>	<p>Adequate plantation should be carried out along the roads of the Port premises and a green belt should be developed.</p>	<p>Being Complied In continuation to the status detailed at Specific Condition No. 14, it is noted that greenbelt/ plantation is an ongoing process, and PP has been doing the same through establishment of a dedicated nursery and as per information provided by PP, it is noted that PP has planted about 1.0 lakh tree saplings during the last 6 months period from April- September 2024.</p>
<p>21.</p>	<p>Project proponent should prepare and regularly update the Disaster Management Plan from time to time.</p>	<p>Complied Based on verification of records, it is noted that PP has been updating the disaster management plan on a periodical basis and the latest plan was submitted to District Collector/ Magistrate on 30.08.2024.</p>
<p>22.</p>	<p>Fire Fighting arrangements are examined to the new proposal.</p>	<p>Being Complied PP is aware of this EC condition and agreed to comply with the same and as per documents provided and as observed during inspection, it is noted that PP has a well laid dedicated firefighting system with required equipment and trained professionals and have developed fire contingency plan and is implementing the same and further port tugs are also provided with firefighting equipment</p>
<p>23.</p>	<p>There should be no withdrawal of ground water in CRZ area, for this project. The proponent should ensure that as a result of the proposed constructions, ingress of saline water into ground water does not take place. Piezometers should be installed for regular monitoring for this purpose at appropriate locations on the project site.</p>	<p>Being Complied Based on discussions held with PP, there is no withdrawal of ground water and the source of water for this project is from Nakkala Kalava & DSS Tankers. Further, PP has installed Piezometers (Automatic water level monitoring system including temperature monitoring) for regular monitoring of water quality. Further, PP has been monitoring the quality of the groundwater from MoEF&CC NABL accredited laboratory.</p>



Fig 8-10: NGT Joint Committee Inspection of Site and Interacting with the Complainant at his Residence and Mr. Srikanth's Statement that Complaint was not filed by him in Hon'ble NGT on 29.01.2025

<p>24.</p>	<p>The project should not be commissioned till the requisite water supply and electricity to the project are provided by the PWD/Electricity Department.</p>	<p>Complied Based on verification of records, it is noted that PP has obtained permission for drawl of water from Nakkala Kalava and Electricity from Southern Power Distribution Corporation Limited (SPDCL).</p>
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25.	Specific arrangements for harvesting rainwater should be made in the project design and the harvested rainwater should be optimally utilized. Details in this regard should be furnished to this Ministry's Regional Office at Bangalore within 3 months.	Being Complied Based on documentary evidence and as per physical observations, it is noted that PP has made provisions for harvesting of rainwater through construction of 13 rainwater harvesting pits/ ponds at various locations and the water thus collected is utilized for various purposes. However, PP has not furnished the details relating to quantity of water collected and utilized etc. to the Regional Office of the Ministry.
26.	The facilities to be constructed in the CRZ area as part of this project should be strictly in conformity with the provisions of the CRZ Notification, 1991 as amended subsequently.	Being Complied PP is aware of this EC condition and agreed to comply with the same.
27.	Green buffer zone should be provided all around the project area in consultation with local forest department and the report submitted to this Ministry's Regional Office at Bangalore.	Same as detailed in Specific Condition No. 14
28.	No product other than those permissible in the Coastal Regulation Zone Notification, 1991 should be stored in the Coastal Regulation Zone area.	Being Complied PP is aware of this EC condition and agreed to comply with the same.
General Conditions		
1.	Construction of the proposed structures should be undertaken meticulously conforming to the existing Central/local rules and regulations including Coastal Regulation Zone Notification 1991 & its amendments. All the construction designs / drawings relating to the proposed construction activities must have approvals of the concerned State Government Departments / Agencies.	Same as detailed in Specific Condition No. 2, 11, 12 and 13.
2.	Adequate provisions for infrastructure facilities such as water supply, fuel, sanitation etc., should be ensured for construction workers during the construction phase of the project so as to avoid felling trees/mangroves and pollution of water and the surroundings.	Complied Based on perusal of records and discussions held, it is noted that this EC condition has been complied during construction phase and Phase-I development was completed on 01.09.2009 and commercial operations started on 20.03.2009.
3.	The project authorities must take necessary arrangements for disposal of solid wastes and for the treatment of effluents by providing a proper waste water treatment plant outside the CRZ area. The quality of treated effluents, solid waste and noise level etc., must conform to the standards laid down by the competent authorities including the Central / State Pollution Control Board and the Union Ministry of Environment and Forests under the Environment (Protection) Act, 1986, whichever are more stringent.	Being Complied Based on the perusal of records and discussions held, it is noted that solid waste has been collected, segregated and disposed through authorized vendors as per Rules and the waste water/ domestic sewage generated is treated in 2 No. of STP's of 1x500 KLD and 1x 40 KLD. Further, PP has been carrying out monitoring of various environmental parameters like ambient air quality, noise, groundwater quality etc. from a MoEF&CC and NABL accredited laboratory and reports submitted to Ministry and other agencies.

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4.	The proponents should provide for a regular monitoring mechanism so as to ensure that the treated effluents conform to the prescribed standards. The records of analysis reports must be properly maintained and made available for inspection to the concerned State / Central officials during their visits.	Complied During the inspection, it is noted that PP has established 2 STPs of 1x500 KLD and 1x40 KLD and based on verification of treated water analysis report carried out by MoEF&CC recognized laboratory, all the measured values are found to be within stipulated norms.
5.	In order to carry out the environmental monitoring during the operational phase of the project, the project authorities should provide an environmental laboratory well equipped with standard equipment and facilities and qualified manpower to carry out the testing of various environmental parameters.	Being Complied During the inspection, it is noted that PP has established a well-equipped Environmental Monitoring Lab with adequate staff in the port. Further, PP was undertaking monitoring of all environmental parameters through a MoEF&CC recognized laboratory.
6.	The sand dunes and mangroves, if any, on the site should not be disturbed in any way.	Reportedly Complied Based on information provided by PP, the sand dunes and mangroves in the site are not disturbed.
7.	A copy of the clearance letter will be marked to the concerned Panchayat/local NGO, if any, from whom any suggestion/ representation has been received while processing the proposal.	Complied Based on verification of records, it is noted that PP has shared a copy of the letter to Krishnapatnam Grama Panchayat, Nellore and to the President, Nellore District Mechanized Fishing Boat Operators Association on 10.08.2006.
8.	The Andhra Pradesh Pollution Control Board should display a copy of the clearance letter at the Regional Office, District Industries Centre and Collector's Office/Tehsildar's Office for 30 days.	Complied Reportedly, the copies of Environmental Clearance were displayed by APPCB for 30 days in their office after the grant.
9.	The funds earmarked for environment protection measures should be maintained, in a separate account and there should be no diversion of these funds for any other purpose. A year-wise expenditure on environmental safeguards should be reported to this Ministry's Regional Office at Bangalore and the State Pollution Control Board.	Complied Based on information provided by PP, it is noted that PP has incurred a budget of Rs. 89 Crores (capital expenditure) and Rs. 7.49 Crores (Avg of 2021-22, 2022-23 and 2023-24) as Recurring expenditure for implementation of EIA/EMP measures.
10.	Full support should be extended to the officers of this Ministry's Regional Office at Bangalore and the officers of the Central and State Pollution Control Boards by the project proponents during their inspection for monitoring purposes, by furnishing full details and action plans including the action taken reports in respect of mitigative measures and other environmental protection activities.	Being Complied PP is aware of this EC condition and agreed to comply with the same.
11.	In case of deviation or alteration in the project including the implementing agency, a fresh reference should be made to this Ministry for modification in the clearance conditions or imposition of new ones for ensuring environmental protection.	Being Complied PP is aware of this EC condition and agreed to comply with the same.

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12.	The Ministry reserves the right to revoke this clearance, if any of the conditions stipulated are not complied with to the satisfaction of this Ministry.	Being Complied PP is aware of this EC condition and agreed to comply with the same.
13.	The Ministry or any other competent authority may stipulate any other additional conditions subsequently, if deemed necessary, for environmental protection, which should be complied with.	Being Complied PP is aware of this EC condition and agreed to comply with the same.
14.	The project proponent should advertise in at least two local newspapers widely circulated in the region around the project, one of which should be in the vernacular language of the locality concerned, informing that the project has been accorded environmental clearance and copies of clearance letters are available with the State Pollution Control Board and may also be seen at Website of the Ministry of Environment & Forests at http://www.envfor.nic.in . The advertisement should be made within 7 days from the date of issue of the clearance letter and a copy of the same should be forwarded to the Regional Office of this Ministry at Bangalore.	Complied Based on verification of records, it is noted that PP has advertised regarding the grant of EC in a local newspaper namely Andhra Jyothi on 11.08.2006.
15.	The project proponents should inform the Regional Office at Bangalore as well as the Ministry the date of financial closure and final approval of the project by the concerned authorities and the date of start of Land Development Work.	Complied As per the information made available for verification, it is noted that PP has attained financial closure for this EC on 16.10.2006. Details were furnished to the MoEF&CC, Regional Office, Bangalore, vide their letter no. KP/MOEF/60 dated 16.02.2007 and the start of land development began in June, 2006.
16.	The above-mentioned stipulations will be enforced among others under the Water (Prevention and Control of Pollution) Act 1974, the Air (Prevention and Control of Pollution) Act, 1981, the Environment (protection) Act, 1986, the Hazardous Chemicals (Manufacture, Storage and Import) Rules, 1989, the Coastal Regulation Zone Notification, 1991 and its subsequent amendments and the Public Liability Insurance Act, 1991 and the Rules made there under from time to time. The proponents should also ensure that the proposal complies with the provisions of the approved Coastal Zone Management Plan of Andhra Pradesh State and the Supreme Court's order dated 18 th April 1996 in the Writ Petition No.664 of 1993 to the extent the same are applicable to this proposal.	Being Complied PP is aware of this EC condition and agreed to comply with the same.

*****End of Phase-1*****

Ch. K. Kishore

Detailed Compliance Report for Phase-2 EC issued vide EC No. 11-62/2009 IA-III dated 13.11.2009

S. No	EC CONDITION	STATUS OF COMPLIANCE
SPECIFIC CONDITIONS		
1.	All the conditions as stipulated by the Forests & Environment Department, Govt. of Andhra Pradesh vide letter No.2286/CZMA/2009; dated 11.05.2009 shall be strictly complied.	Being Complied Reportedly, PP is complying with most of the recommendations made by APCZMA and compliance to this condition needs to be specifically ensured from time to time by the APCZMA.
2.	All the details / information submitted by the project proponent vide letter No.KP/MOEF/PH-II/174, dated 17.08.2009 shall be strictly complied. The details are as follows: (i) Southern Boundary of proposed dredge disposal area of Phase-II shall be moved towards North to coincide with Northern Boundary of Phase-I dredge disposal area. (ii) Impact of bridges & conveyor across creeks to be re-examined to avoid impact on mangroves. (iii) To engage INCOIS or other reputed organization to monitor coastal behavior for a longer period. (iv) Runoff from Coal Stock piles shall be collected in dump ponds and recycled for dust suppression and fire protection.	Complied Based on discussions held with PP, it is noted that PP has complied with all the recommendations in Point No. 2 and the same is being ensured from time to time by APCZMA and in case of any violations observed, APCZMA has been suitably empowered to take appropriate action. Some of the activities carried out by PP includes the following: <ul style="list-style-type: none"> ▪ The southern boundary of proposed dredge disposal area of Phase-II has been moved towards North to coincide with Northern Boundary of Phase-I dredge disposal area. ▪ Belt Conveyors and Road Bridge crossings have no impact on Mangroves. Railway Bridge Location is reworked to avoid disturbance to mangroves. ▪ M/s. Indian National Centre for Ocean Information Services (INCOIS) was engaged for coastal monitoring. As per their Report for 2008-10, the port development has not impacted the coast. ▪ Runoff from coal storage yards is routed through peripheral drains, collection pits and guard (Dump) ponds with facility to recycle the water for dust suppression.
3.	The hydro-dynamic studies shall be undertaken to ascertain the impact to the shoreline in the stretch and ecologically sensitive areas and the report shall be submitted to the Ministry.	Complied Based on discussions held with PP, it was noted that Hydrodynamic studies were conducted by M/s. HR Wallingford, UK along with shore line monitoring & marine biodiversity studies are being carried out regularly for shore protection and the reports are submitted to the Ministry.
4.	Ministry has taken a decision that the plantation of mangroves shall be undertaken on an area of 50 ha. as the Phase-II of the project spreads over 800 ha.	Complied Based on records furnished and as observed during inspection, PP has developed mangrove plantation in about 50 Ha and appropriate signage boards and display boards are also erected for easy understanding.
5.	Six monthly monitoring shall be carried out and a comparative analysis shall be made to examine for any mitigative measures required.	Being complied Based on examination of records, it is noted that PP has been undertaking monitoring of all parameters by a recognized laboratory and reports submitted to the Regional Office of the Ministry.
6.	The temperature, salinity and tidal inflow shall be monitored weekly.	Being Complied Based on examination of records, it is noted that PP has been undertaking monitoring of temperature, salinity and tidal inflow by M/s. SV Enviro Labs.

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7.	The greenbelt of 100 m. width shall be developed around the coal stack yard as per the request in the public hearing.	Partly Complied Based on discussions held with PP, it is noted that PP vide their letter dated 29.08.2012, made a request to Ministry seeking amendment to this EC condition. However, it appears that the Ministry has not provided any corrigendum to this EC condition. Based on records furnished, it is noted that PP has developed 20 m wide green belt around coal stack yards instead of 100 m width greenbelt.
8.	Impact on the drawl of the water from the Kandaleru Creek shall be regularly monitored and report submitted to the Ministry.	Complied Reportedly, PP is not drawing water from Kandaleru Creek instead drawing water Nakkala Kalava and the quality of water is being monitored and the reports are being submitted to APPCB on monthly basis and MoEF&CC on half-yearly basis.
9.	Continuous monitoring on disposal of dredged material shall be put in place for both pre and post monsoon periods.	Complied Based on discussions held with PP, it is noted that PP is undertaking bathymetry of the disposal area of dredged material i.e., the dumping grounds are being monitored periodically for both pre and post monsoon periods.
10.	No construction work other than those permitted in Coastal Regulation Zone Notification shall be carried out in Coastal Regulation Zone area.	Complied Reportedly, PP complied to this EC condition and the project has been completed.
11.	Oil spills if any shall be properly collected and disposed as per the Rules.	Being Complied Based on verification of records and discussions held with PP, the following is noted: <ul style="list-style-type: none"> ▪ Oil Spills are being managed as per the approved Oil Spill Contingency Plan. ▪ PP has provided Oil Boom, Skimmer and chemicals to attend any accidental oil spills. ▪ Staff is being trained to meet Tier-I Oil spills. ▪ As per Disaster Management Plan, Indian Coast Guard will be alerted to coordinate. ▪ Details were furnished to the MoEF&CC Regional Office, Bangalore, vide letter no. KP/MoEF/PH-II/20 dated 02.02.2010. ▪ The latest OPR drill was conducted at the port on 19.06.2024.
12.	The approach channel shall be properly demarcated with lighted buoys for safe navigation and adequate traffic control guidelines shall be framed. The fishermen shall be suitably educated and informed about the traffic guidelines.	Complied <ul style="list-style-type: none"> • The approach channel has been marked with lighted buoys for safe navigation. • Adequate traffic control guidelines were framed, and copy was submitted to the Fisheries Department to suitably inform fishermen.
13.	The project proponent shall set up separate environmental management cell for effective implementation of the stipulated environmental safeguards under the supervision of a Senior Executive.	Complied A separate Environmental Management cell was established headed by Vice President & supporting staff for effective implementation of the stipulated environmental safeguard.

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14.	No destruction of mangrove is permitted. The project proponent shall take up mangrove plantation / green belt in the project area, wherever possible. Adequate budget shall be provided in the Environment Management Plan for such mangrove development.	Complied Based on records provided by PP, it was noted that PP has been protecting more than 50 acres of mangroves and appropriate display boards, and fencing have been erected to safeguard the same.
15.	The funds earmarked for the environment management plan shall be included in the budget and this shall not be diverted for any other purposes.	Complied Based on records provided by PP, it was noted that PP has been complying with this EC condition.
16.	There shall be no withdrawal of groundwater in Coastal Regulation Zone area, for this project. In case any groundwater is proposed to be withdrawn from outside the CRZ area, specific prior permission from the concerned State / Central Groundwater Board shall be obtained in this regard.	Being Complied Based on records provided by PP, it was noted that PP has been drawing water from Nakkala Kalava and accordingly, no groundwater is being drawn.
17.	The Hazardous waste generated shall be properly collected and handled as per the provisions of Hazardous Waste (Management, Handling and Transboundary Movement) Rules, 2008.	Being Complied Based on records provided by PP, it was noted that hazardous waste like used oils / grease and batteries are being collected and handled as per the provisions of Hazardous Waste (Management, Handling and Trans boundary Movement) Rules, 2016 and their amendments.
18.	The wastewater generated from the activity shall be collected, treated and reused properly.	Being Complied During inspection, it is noted that PP has been operating 2 No. of Sewage Treatment Plants (STP) 1 X 500 KLD & 1 X 40 KLD for treatment of sewage generated in the port and the treated water is being reused for the green belt within port premises.
19.	Sewage Treatment facility should be provided in accordance with the CRZ Notification.	
20.	No solid waste will be disposed of in the Coastal Regulation Zone area. The solid waste shall be properly collected, segregated and disposed as per the provision of Solid Waste (Management and Handling) Rules, 2000.	Being complied Based on records provided by PP, it was noted that PP has provided solid waste collection bins of 120 numbers at different locations within the Port premises and regular collection arrangements have been made from the bins provided. Solid wastes are being collected, Segregated and disposed as per the Solid Waste (Management and Handling) Rules, 2016 and their amendment.
21.	Installation and operation of DG set if any shall comply with the guidelines of CPCB.	Being complied Reportedly, PP is complying with this EC condition and the same is monitored periodically by APPCB officials.
22.	There shall be no reclamation / dredging of areas.	Corrigendum Obtained for EC Condition Based on verification of records, it is noted that this condition was deleted by MoEF&CC vide letter no. F. No. 11-62/2009-IA.III dated 02.03.2010.
23.	Air quality, including the VOC shall be monitored regularly as per the guidelines of CPCB reported.	Corrigendum Obtained for EC Condition Based on verification of records, it is noted that this condition was deleted by MoEF&CC vide letter no. F. No. 11-62/2009-IA.III dated 02.03.2010.

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24.	The project proponent shall undertake green belt development.	Being Complied Based on discussions and as observed during inspection, it is noted that development of greenbelt is a regular activity and PP has planted 1,07,070 saplings during FY. Further, PP was maintaining a greenbelt of 100 m width along the periphery and recently developed 3.5 Ha of greenbelt near liquid jetty area in phase III along the shoreline boundary. Further, it was also noted that a 20-meter width greenbelt around the coal stack yards is also maintained.
25.	Necessary clearances from all the concerned agencies shall be obtained before initiating the project.	Being complied Reportedly, PP has obtained all requisite approvals for operating a Port and this Port is in operation for more than 15 years.
26.	Project proponent shall install necessary oil spill mitigation measures in the shipyard. The details of the facilities provided shall be informed to this Ministry within 3 months from the date of receipt of this letter.	Same as detailed in Specific Condition No.11
27.	No hazardous chemicals shall be stored in the Coastal Regulation Zone area.	Being Complied Reportedly, PP is not storing any hazardous chemicals and the same is ensured from time to time by APPCB and APCZMA.
28.	The project shall not be commissioned till the requisite water supply and electricity to the project are provided by the PWD / Electricity Department.	Complied Based on verification of records, it is noted that PP has obtained permission for drawl of water from Nakkala Kalava and Electricity from Southern Power Distribution Corporation Limited (SPDCL).
29.	Specific arrangements for harvesting rainwater shall be made in the project design and the rainwater so harvested shall be optimally utilized.	Complied During inspection as observed and as per discussions held, it is noted that rainwater harvesting pits of 13 nos. are available within the port premises and the collected water is reused for dust suppression and greenbelt development to the extent possible.
30.	The facilities to be constructed in the CRZ area as part of this project shall be strictly in conformity with the provisions of the CRZ Notification, 1991 and its amendment. The facilities such as office building and residential buildings which do not require waterfront and foreshore facilities shall not be constructed within the Coastal Regulation Zone area.	Being complied Reportedly, all the construction activities are as per regulations including Coastal Regulation Zone Notification 1991 & its amendments.
GENERAL CONDITIONS		
i.	Adequate provision for infrastructure facilities including water supply, fuel and sanitation must be ensured for construction workers during the construction phase of the project to avoid any damage to the environment	Complied Reportedly, PP complied with this EC condition during construction and after

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II.	Appropriate measures must be taken while undertaking digging activities to avoid any likely degradation of water quality.	Complied Reportedly, PP complied with this EC condition during construction phase and completed the project and the same is in operational phase now.
III.	Borrow sites for each quarry sites for road construction material and dump sites must be identified keeping in view the following:	Complied Reportedly, PP complied with this EC condition during construction phase and completed the project and the same is in operational phase now.
	a. No excavation or dumping on private property is carried out without written consent of the owner.	
	b. No excavation or dumping shall be allowed on wetlands, forest areas or other ecologically valuable or sensitive locations.	
	c. Excavation work shall be done in close consultation with the Soil Conservation and Watershed Development Agencies working in the area, and	
	d. Construction spoils including bituminous material and other hazardous materials must not be allowed to contaminate water courses and the dump sites for such materials must be secured so that they shall not leach into the groundwater.	
IV.	The construction material shall be obtained only from approved quarries. In case new quarries are to be opened, specific approvals from the competent authority shall be obtained in this regard.	
V.	Adequate precautions shall be taken during transportation of the construction material so that it does not affect the environment adversely.	
VI.	Full support shall be extended to the officers of this Ministry / Regional Office at Bangalore by the project proponent during inspection of the project for monitoring purposes by furnishing full details and action plan including action taken reports in respect of mitigation and other environmental protection activities.	Being Complied PP is aware of this EC condition and agreed to comply with the same.
VII.	Ministry of Environment & Forests or any other competent authority may stipulate any additional conditions or modify the existing ones, if in the interest of environment and the same shall be complied with.	Being Complied PP is aware of this EC condition and agreed to comply with the same.
VIII.	The Ministry reserves the right to revoke this clearance if any of the conditions stipulated are not complied with the satisfaction of the Ministry.	Being Complied PP is aware of this EC condition and agreed to comply with the same.
IX.	In the event of a change in project profile or change in the implementation agency, a fresh reference shall be made to the Ministry of Environment and Forests.	Being Complied PP is aware of this EC condition and agreed to comply with the same.

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X.	The project proponents shall inform the Regional Office as well as the Ministry, the date of financial closure and final approval of the project by the concerned authorities and the date of start of land development work.	Complied As per documents provided for verification, it is noted that PP has informed the date of financial as 16.10.2006 and details furnished to the MoEF&CC, Regional Office, Bangalore, vide letter no. KP/MOEF/60 dated 16.02.2007 and date of start of the land development as June, 2006.
XI.	Andhra Pradesh Pollution Control Board shall display a copy of the Clearance letter at the Regional Office, District Industries Centre and Collector's Office / Tehsildar's Office for 30 days.	Complied Reportedly, APPCB has displayed the copy of Environmental Clearance at Regional Office, District Industries Centre and Collector's Office / Tehsildar's Office for 30 days after grant of EC.
XII.	These stipulations would be enforced among others under the provisions of Water (Prevention and Control of Pollution) Act 1974, the Air (Prevention and Control of Pollution) Act 1981, the Environment (Protection) Act, 1986, the Public Liability (Insurance) Act, 1991 and EIA Notification 1994, including the amendments and rules made thereafter.	Being Complied PP is aware of this EC condition and agreed to comply with the same.
XIII.	All other statutory clearances such as the approvals for storage of diesel from Chief Controller of, Fire Department, Civil Aviation Department, Forest Conservation Act, 1980 and Wildlife (Protection) Act, 1972 etc., shall be obtained, as applicable by project proponents from the respective competent authorities.	Being Complied PP is aware of this EC condition and agreed to comply with the same.
XIV.	The project proponent shall advertise in at least two local Newspapers widely circulated in the region, one of which shall be in the vernacular language informing that the project has been accorded Environmental Clearance and copies of clearance letters are available with the Andhra Pradesh State Pollution Control Board and may also be seen on the website of the Ministry of Environment and Forests at http://www.envfor.nic.in The advertisement should be made within 10 days from the date of receipt of the Clearance letter and a copy of the same should be forwarded to the Regional Office of this Ministry at Bangalore.	Complied As per documents provided for verification, it is noted that PP has advertised regarding the grant of EC in two local newspapers namely The Deccan Chronicle (English) Andhra Jyothi (Telugu) on 22.11.2009.
XV.	Environmental Clearance is subject to final order of the Hon'ble Supreme Court of India in the matter of Goa Foundation Vs Union of India in Writ Petition (Civil) No.460 of 2004 as may be applicable to this project.	Being Complied PP is aware of this EC condition and agreed to comply with the same.
XVI.	Any appeal against this Environmental Clearance shall lie with the National Environment Appellate Authority, if preferred, within a period of 30 days	Being Complied PP is aware of this EC condition and agreed to comply with the same.

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	as prescribed under Section 11 of the National Environment Appellate Act, 1997.	
XVII.	A copy of the clearance letter shall be sent by the proponent to concerned Panchayat, Zilla Parishad / Municipal Corporation, Urban Local Body and the Local NGO, if any, from whom suggestions /representations, if any, were received while processing the proposal. The clearance letter shall also be put on the website of the Company by the proponent.	Complied Reportedly, PP has shared the copy of the EC to all concerned agencies after the grant of EC.
XVIII.	The proponent shall upload the status of compliance of the stipulated EC conditions, including results of monitored data on their website and shall update the same periodically. It shall simultaneously be sent to the Regional Office of MoEF, the respective Zonal Office of CPCB and the SPCB. The criteria pollutant level namely; SPM, RSPM, SO ₂ , NO _x (ambient levels as well as stack emissions) or critical sectoral parameters, indicated for the project shall be monitored and displayed at a convenient location near the main gate of the Company in the public domain.	Being complied Based on verification of records, it is noted that PP has been submitting the half yearly compliance reports on a periodical basis to the Regional Office of the Ministry and the same are also uploaded in company's website at https://www.adaniports.com/Downloads
XIX.	The project proponent shall also submit six monthly reports on the status of compliance of the stipulated EC conditions including results of monitored data (both in hard copies as well as by e-mail) to the respective Regional Office of MoEF, the respective Zonal Office of CPCB and the SPCB.	
XX.	The environmental statement for each financial year ending 31 st March in Form-V as is mandated to be submitted by the project proponent to the concerned State Pollution Control Board as prescribed under the Environment (Protection) Rules, 1986, as amended subsequently, shall also be put on the website of the Company along with the status of compliance of EC conditions and shall also be sent to the respective Regional Offices of MoEF by e-mail.	Being complied Based on verification of records, it is noted that PP has submitted the environmental statement as Form-V to APPCB on 28.09.2024.

***** End of Phase-2*****

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Detailed Pointwise Compliance to Phase-3 EC No. 10-18/2016-IA-III dated 11.01.2021

S. No	EC CONDITION	STATUS OF COMPLIANCE
SPECIAL CONDITIONS		
i.	The Environmental and CRZ Clearance to the project is primarily under provisions of EIA Notification, 2006 and CRZ Notification, 2011. It does not amount to approvals/consent/ permissions etc., required to be obtained under any other Act/Rule/regulation. The Project Proponent is under obligation to obtain approvals / clearances under any other Acts/ Regulations or Statutes as applicable to the project.	Being Complied PP is aware of this EC condition and agreed to comply with the same.
ii.	The project proponent shall abide by all the commitments and recommendations made in the Form-II, EIA and EMP report, submissions made during Public Hearing and also that have been made during their presentation to EAC.	Being Complied PP is aware of this EC condition and agreed to comply with the same.
iii.	Construction activity shall be carried out strictly according to the provisions of the CRZ Notification, 2011. No construction works other than those permitted in Coastal Regulation Zone Notification shall be carried out in Coastal Regulation Zone area.	Being Complied PP is aware of this EC condition and agreed to comply with the same.
iv.	All the recommendations and conditions specified by the Andhra Pradesh Coastal Zone Management Authority (APCZMA) vide letter 202/CRZ/IND/201930 dated 21.05.2020 shall be complied with.	Being Complied PP is aware of this EC condition and agreed to comply with the same.
v.	The Project proponent shall ensure that no creeks or rivers are blocked due to any activities at the project site and free flow of water is maintained. Creek water monitoring program shall be implemented during the construction phase	Being Complied PP is aware of this EC condition and agreed to comply with the same.
vi.	The development of green belt by native species with consultation with state forest department shall be ensured.	Being Complied Based on discussions and as observed during inspection, it is noted that development of greenbelt is a regular activity and PP has planted 1,07,070 saplings during FY. Further, PP was maintaining a greenbelt of 100 m width along the periphery and recently developed 3.5 Ha of greenbelt near liquid jetty area in phase III along the shoreline boundary. Further, it was also noted that a 20-meter width greenbelt around the coal stack yards is also maintained.
vii.	The proposed expansion entails 60 million cum of dredging in soft soil. As proposed, the PP shall utilize 26 million cu m of dredged sand for reclamation of low lying areas of port, stock pile 2 million cu m on the coast north of north breakwater for long term coastal protection as recommended by NIOT and disposal of balance 32 million cu m of dredged spoil in the identified dredge disposal area of 56 Km ² beyond (-) 20 m contour. The impact of dredging on the marine environment should be monitored and	Refer Below Based on discussions held with PP, it was informed by PP that this condition has been complied with. Further, PP informed that the impact of dredging activities has been monitored by NIOT for 5 years post completion of the project. Since this being a specialized task assigned to NIOT having relevant experience and expertise, no specific comments have been made in compliance to this EC condition and the same needs to be verified by NIOT from time to time. Further, PP has obtained Consent to

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<p>necessary measures shall be taken on priority basis if any adverse impact is observed. NIOT will oversee the work as a scientific body and continue to monitor its impact/benefits for at least 5 years post project completion. Necessary financial assistance to be provided by project proponent to NIOT. The report of the same to be submitted to regional office of MoEF&CC by project proponent.</p>	<p>Establishment (CTE) from APPCB vide Order No. 633/ APPCB/ CFE/RO-NLR/HO/2010 dated 25.02.2021.</p>
<p>viii. Marine ecological monitoring and its mitigation measures for protection of phytoplankton, zooplanktons, macrobenthos, estuaries, sea-grass, algae, sea weeds, Crustaceans, Fishes, coral reefs and mangroves etc. as given in the EIA-EMP Report shall be complied with in letter and spirit with the help of reputed organization or individuals of national repute having knowledge in the said subject. Necessary financial assistance to be provided by project proponent.</p>	<p>Refer Below Based on discussions held with PP, it was informed by PP that this condition has been complied and PP informed that PP engaged NABL Accredited Laboratory to conduct Environmental Monitoring i.e., Terrestrial & Marine parameters in addition, NCSCM is also monitoring the land, air quality, noise, water, marine, marine sediment parameters and mangroves, ones in four years and the recent report issued by NCSCM has been submitted to APPCB.</p>
<p>ix. Continuous online monitoring of air and water covering the total area shall be carried out and the compliance report of the same shall be submitted along with the 6 monthly compliance reports to the regional office of MoEF&CC.</p>	<p>Being Complied During inspection, it was noted that PP has installed 3 Nos. of Continuous Ambient Air Quality Monitoring Stations (CAAQMS) and connected to APPCB website. Further, PP has been undertaking periodical monitoring of other parameters like terrestrial & marine parameters and reports are submitted to APPCB and MoEF&CC at regular intervals.</p>



Fig 11-13: CAAQMS Stations and Uploading of EC, HYCR and Monitoring Reports in their Website

<p>x. The actions shall be in accordance with proposed landscape planning concepts to minimize major landscape changes. The change in land use pattern shall be limited to the proposed port limits and be carried out in such a way as to ensure proper drainage by providing surface drainage systems including storm water network.</p>	<p>Refer Below PP informed that this condition is being complied with. However, this being a specialized condition, only concerned agency having relevant experience and expertise in handling / understanding landscape / land use pattern changes can verify the compliance and PP has been suggested to identify and engage some specialized agency, who can verify the compliance and submit the report to MoEF&CC, APPCB and CPCB for verification.</p>
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xi.	Suitable preventive measures be taken to trap spillage of fuel / engine oil and lubricants from the construction site. Measures should be taken to contain, control and recover the accidental spills of fuel during cargo handling.	<p>Being complied</p> <p>Based on perusal of records, it is noted that this port has existing Tier-I oil spill response equipment to combat any oil spill and coordinate with Indian Coast Guard to contain, control, and recover the accidental spills of fuel during cargo handling. Further, PP has a well laid down oil contingency plan and disaster management plan also in place.</p>
xii.	All the mitigation measures submitted in the EIA report shall be prepared in a matrix format and the compliance for each mitigation plan shall be submitted to the RO, MoEF & CC along with a half yearly compliance report.	<p>Complied</p> <p>Based on perusal of records, it is noted that PP has prepared an environmental monitoring plan in a matrix format for the Phase-III expansion and is shared with the ministry and the same is being implemented.</p>
xiii.	The company shall draw up and implement the Corporate Social Responsibility Plan as per the Company's Act of 2013.	<p>Being Complied</p> <p>Based on records furnished, it is noted that this company has a well laid down CSR policy and as per records furnished, it is observed that PP has spent an amount of Rs. 17.94 crores towards implementation of various CSR activities in and around port during the period 2020-21 to 2024-25.</p>
xiv.	As per the Ministry's Office Memorandum F. No. 22-65/2017-IA.III dated 30th September, 2020, the project proponent shall abide by all the commitments made by them to address the concerns raised during the public consultation. The project proponent shall initiate the activities proposed by them, based on the commitment made in the public hearing, and incorporate in the Environmental Management Plan and submit to the Ministry. All other activities including pollution control, environmental protection and conservation, R&R, wildlife and forest conservation/protection measures including the NPV, Compensatory Afforestation etc., either proposed by the project proponent based on the social impact assessment and R&R action plan carried out during the preparation of EIA report or prescribed by EAC, shall also be implemented and become part of EMP.	<p>Being Complied</p> <p>Based on perusal of records, it is noted that PP has been in discussions with nearby villages and public and commitments made during Phase-II (in 2009) is being implemented in addition to commitments made in EIA/EMP reports some of which inter-alia includes pollution control measures, Environmental protection and conservation measure, R&R, Wildlife and forest conservation/ protection measures including the NPV, Compensatory Afforestation, etc., are being implemented.</p>
i.	Construction activity shall be carried out strictly according to the provisions of CRZ Notification, 2011 and the State Coastal Zone Management Plan as drawn up by the State Government. No construction works other than those permitted in Coastal Regulation Zone Notification shall be carried out in Coastal Regulation Zone area. A certificate of adequacy of available power from the agency supplying power to the project along with the load allowed for the project should be obtained.	<p>Being Complied</p> <p>PP is aware of this EC condition and agreed to comply with the same. Even though PP informed that Power supply is through Southern Power Distribution Corporation Limited (SPDCL), PP has not provided any certificate from the power supplying company certifying adequacy of power supply.</p>

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ii.	All other statutory clearances such as the approvals for storage of diesel from Chief Controller of Explosives, Fire Department, Coast Guard, Civil Aviation Department shall be obtained, as applicable by project proponents from the respective competent authorities.	<p>Being Complied</p> <p>PP is aware of this EC condition and agreed to comply with the same.</p>
Air Quality Monitoring and Preservation		
i.	The project proponent shall install a system to carryout Ambient Air Quality monitoring for common/criterion parameters relevant to the main pollutants released (e.g. PM10 and PM2.5 in reference to PM emission, and SO2 and Nox in reference to SO2 and Nox emissions) within and outside the project area at least at four locations covering upwind and downwind directions.	Same as detailed in Specific Condition No.9 above.
ii.	Appropriate Air Pollution Control (APC) system shall be provided for all the dust generating points including fugitive dust from all vulnerable sources, so as to comply prescribed emission standards.	<p>Being Complied</p> <p>Based on records furnished and also as noted during inspection, PP has been implementing several pollution control measures some of which inter-alia includes the following:</p> <ul style="list-style-type: none"> ▪ Established mechanical conveyor system for handling coal & Iron ore. ▪ Provided closed hoods for the conveyor system. ▪ Stacker cum re-claimers is being used for loading and unloading the coal. ▪ The railway wagons are being loaded mechanically. ▪ Installed fully mechanized coal handling systems with gantry grab type ship loaders/unloaders. ▪ Provided hooded conveyor belt for cargo transferring directly from ship to the designated stack yard by means of closed hoppers and transfer towers. ▪ Established closed warehouses for storage of weather sensitive cargoes. ▪ The loading and discharge points of the conveyor carrying material are covered with exhaust hoods to prevent the formation of dust clouds. ▪ All the conveyor galleries are covered to ensure zero dust emission during cargo transfer. ▪ Provided water sprinkling system at transfer towers to arrest the dust spreading into the atmosphere. ▪ Provided semi mechanized facilities for truck tarpaulin covering stations to ensuring all the outgoing cargos by trucks are covered with tarpaulin. ▪ Ensuring all the outgoing Railway Rakes are covered with Tarpaulin. ▪ Mist Canon systems provided for watering avenue plantations and road wetting on haul roads ▪ Operating Mechanical dust suppression system comprises of 248 canons.

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	<ul style="list-style-type: none"> ▪ Deploying DSS Tankers of Cannon mounted for sprinkling water on haul roads and yards to arrest the dust causing by the vehicular movement ▪ The Cargo stocks/heaps are covered with tarpaulin. ▪ Provided 8 No. tractor mounted hydraulic broom sweeping machines for cleaning the roads and jetty areas, ▪ 2 No of Heavy-Duty Sweeping Machines are being deployed at operational areas and all internal roads. ▪ Erected & maintaining wind breaking wall of height 14 mtrs to prevent any dust nuisance towards habitation supported with high density greenbelt. ▪ Greenbelt in an extent of 200.07 Ha Developed & maintaining green belt along the port covering, yards, roads and all operational areas.
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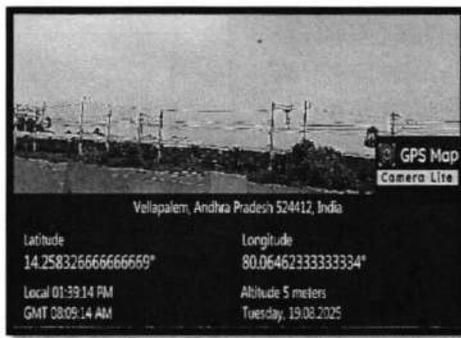
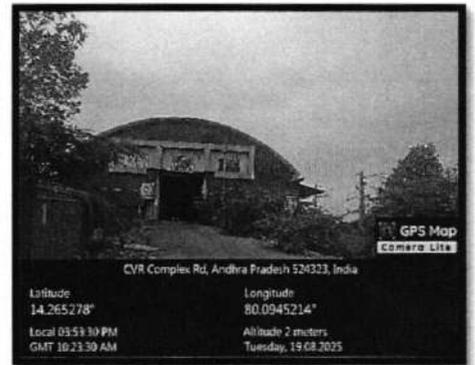
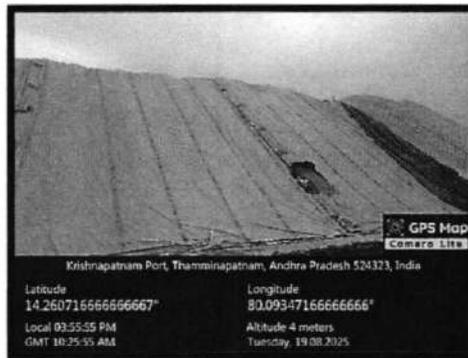


Fig 14-19: Closed Conveyors and Covered Storage of Material & Transportation of Coal



<p>iii. Shrouding shall be carried out in the work site enclosing the dock/proposed facility area. This will act as dust curtain as well achieving zero dust discharge from the site. These curtain or shroud will be immensely effective in restricting disturbance from wind in affecting the dry dock operations, preventing waste dispersion, improving working conditions through provision of shade for the workers.</p>	<p>Being Complied</p> <p>Based on records furnished and also as noted during inspection, PP has been implementing the following measures viz:</p> <ul style="list-style-type: none"> ▪ Erected & maintaining wind breaking wall of height 14 mtrs to prevent any dust nuisance towards habitation supported with high density greenbelt. ▪ Covered the operational area with rows of plantation which are acting as wind barricades. ▪ Ensuring water sprinkling on haul roads.
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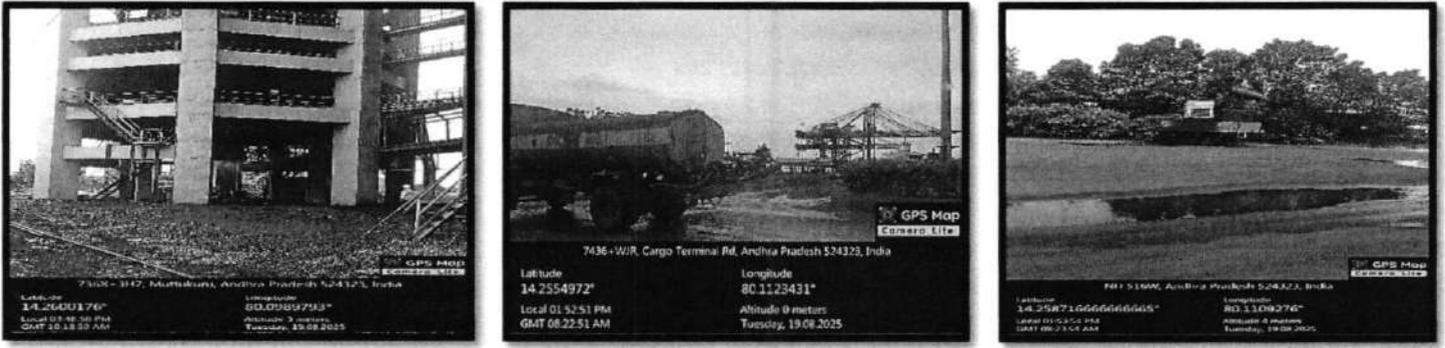


Fig 20-22: Mist Fog Guns, Sprinklers at Loading Points and Coal Yards for Dust Suppression

iv.	Dust collectors shall be deployed in all areas where blasting (surface cleaning) and painting operations are to be carried out, supplemented by stacks for effective dispersion.	Being Complied Reportedly, no blasting activities involved in the Port operations.
v.	The Vessels shall comply the emission norms prescribed from time to time.	Being Complied PP is aware of this EC condition and agreed to comply with the same.
vi.	Diesel power generating sets proposed as source of backup power should be of enclosed type and conform to rules made under the Environment (Protection) Act, 1986. The height of stack of DG sets should be equal to the height needed for the combined capacity of all proposed DG sets. Use of low Sulphur diesel. The location of the DG sets may be decided with in consultation with State Pollution Control Board.	Being Complied Based on discussions held with PP, it is noted that this port is being supplied non-conventional source of energy through Power Grid for uninterrupted power supply. (BLYTH Wind Park Pvt. Ltd., Ananthapur Dist., Andhra Pradesh). The DG sets are being operated as back up for emergency lighting & safety during power breakdowns and retrofitting certification was carried-out for the DG Sets. Further, PP was undertaking stack emission monitoring of DG sets and verification of latest monitoring reports indicated, all measured values to be within stipulated norms.
vii.	A detailed traffic management and traffic decongestion plan shall be drawn up to ensure that the current level of service of the roads within a 05 kms radius of the project is maintained and improved upon after the implementation of the project. This plan should be based on cumulative impact of all development and increased habitation being carried out or proposed to be carried out by the project or other agencies in this 05 Kms radius of the site in different scenarios of space and time and the traffic management plan shall be duly validated and certified by the State Urban Development department and the P.W.D./ competent authority for road augmentation and shall also have their consent to the implementation of components of the plan which involve the participation of these departments.	Complied Based on perusal of records, it is noted that PP has undertaken a detailed Traffic Management and Decongestion Plan through M/s. FP Project Management and the report submitted to the competent authorities on 11.07.2024.

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Water Quality Monitoring and Preservation:		
i.	The Project proponent shall ensure that no creeks or rivers are blocked due to any activities at the project site and free flow of water is maintained.	Being Complied No creeks or rivers are blocked in the port premises and ensuring free flow of water.
ii.	Appropriate measures must be taken while undertaking digging activities to avoid any likely degradation of water quality. Silt curtains shall be used to contain the spreading of suspended sediment during dredging within the dredging area.	Being complied Reportedly, PP is taking appropriate measures for undertaking digging activities to avoid any likely degradation of water quality.
iii.	No ships docking at the proposed project site will discharge its on-board waste water untreated in to the estuary / channel. All such wastewater load will be diverted to the proposed Effluent Treatment Plant of the project site.	Being complied Reportedly, no ships are allowed to discharge on board wastewater.
iv.	Measures should be taken to contain, control and recover the accidental spills of fuel and cargo handle.	Being Complied As per the information provided by PP, port has existing Tier-I oil spill response equipment to combat any oil spill supported by Indian Coast Guard to contain, control and recover the oil spill.
v.	The project proponents will draw up and implement a plan for the management of temperature differences between intake waters and discharge waters.	Refer Below As per the discussions held with PP, it was informed that this condition is Not Applicable to them and there is no intake and discharge of water involved in the Port operations. <u>PP has advised to seek a corrigendum to EC, in case the same is not applicable from EAC/ Ministry. Accordingly, Ministry may take a view on this EC condition.</u>
vi.	Spillage of fuel / engine oil and lubricants from the construction site are a source of organic pollution which impacts marine life. This shall be prevented by suitable precautions and also by providing necessary mechanisms to trap the spillage.	Being Complied As per the discussions held with PP and as per records verified, the following is noted: <ul style="list-style-type: none"> Oil spills are being managed as per the approved Oil Spill Contingency Plan and PP has provided Oil Boom, Skimmer and chemicals to attend any accidental oil spills. Staff are being trained to deal with Tier-I Oil spills. As per Disaster Management Plan, Indian Coast Guard will be alerted to coordinate and the details were furnished to the MoEF&CC Regional Office, Bangalore, vide our letter no. KP/MoEF/PH-II/20 dated 02.02.2010. The latest OPR drill was conducted at the port on 19.06.2024. Copy attached as Annexure.
vii.	Total freshwater use shall not exceed the proposed requirement as provided in the project details. Prior permission from competent authority shall be obtained for use of fresh water.	Being Complied As per records verified, PP has obtained permission for drawl of water from Nakkala Kalava.
viii.	Sewage Treatment Plant shall be provided to treat the wastewater generated from the project. Treated water shall be reused for horticulture, flushing, backwash, HVAC purposes and dust suppression.	Being Complied During inspection, it is noted that PP has been operating 2 No. of Sewage Treatment Plants (STP) 1 X 500 KLD & 1 X 40 KLD for treatment of sewage generated in the port and the

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ix.	A certificate from the competent authority for discharging treated effluent/ untreated effluents into the public sewer/ disposal/ drainage systems along with the final disposal point should be obtained.	treated water is being reused for the green belt within port premises.
x.	No diversion of the natural course of the river shall be made without prior permission from the Ministry of Water resources.	Being Complied Reportedly, PP is complying with this EC condition.
xi.	All the erosion control measures shall be taken at waterfront facilities. Earth protection work shall be carried out to avoid erosion of soil from the shoreline/boundary line from the land area into the marine water body.	Being Complied Reportedly, PP is complying with this EC condition.
Noise Monitoring and Prevention		
i.	The noise level survey shall be carried as per the prescribed guidelines and report in this regard shall be submitted to Regional Officer of the Ministry as a part of six-monthly compliance report.	Being Complied Based on records verified, it is noted that PP has engaged a NABL Accredited Laboratory to monitor Noise quality at 7 different locations and verification of latest noise monitoring data indicated, all the measured values to be within stipulated norms.
ii.	Noise from vehicles, power machinery and equipment on-site should not exceed the prescribed limit. Equipment should be regularly serviced. Attention should also be given to muffler maintenance and enclosure of noisy equipment.	
iii.	Acoustic enclosures for DG sets, noise barriers for ground-run bays, ear plugs for operating personnel shall be implemented as mitigation measures for noise impact due to ground sources.	Being Complied During inspection, it was noted that PPEs have been provided for all staff and workers and DG sets are provided with acoustic enclosures and verification of latest ambient noise monitoring report indicates, all the measured values to be within stipulated norms.
iv.	The ambient noise levels should conform to the standards prescribed under E(P)A Rules, 1986 viz. 75 dB(A) during daytime & 70 dB(A) during night time.	
Energy Conservation Measures		
i.	Provide solar power generation on roof tops of buildings, for solar light system for all common areas, streetlights parking around project area and maintain the same regularly	Being Complied Based on verification of records, it is noted that the Port is being supplied with non-conventional sources of energy through Power Grid for uninterrupted power supply. (BLYTH Wind Park Pvt. Ltd., Ananthapur Dist., Andhra Pradesh) and all the office and other buildings are provided with LED lights.
ii.	Provide LED lights in their offices and port areas.	
Waste Management		
i.	Dredged material shall be disposed of safely in the designated areas.	Being Complied Reportedly, PP disposed off all the dredged materials safely in designated areas.
ii.	Shoreline should not be disturbed due to dumping. Periodical study on shoreline changes shall be conducted and mitigation carried out, if necessary. The details shall be submitted along with the six-monthly monitoring reports.	Being Complied Based on a recent study conducted by NIOT, it is noted that shoreline monitoring has been done and no major damage has been identified.
iii.	Necessary arrangements for the treatment of the effluents and solid wastes must be made and it must	Same as detailed in Specific Condition No.8

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	be ensured that they conform to the standards laid down by the competent authorities including the Central or State Pollution Control Board and under the Environment (Protection) Act, 1986.	
iv.	The solid wastes shall be managed and disposed as per the norms of the SWM Rules, 2016.	Being Complied As detailed in earlier EC conditions, all the solid and other wastes generated are disposed as per Rules.
v.	Any wastes from construction and demolition activities related thereto shall be managed so as to strictly conform to the Construction and Demolition Waste Management Rules, 2016.	
vi.	A certificate from the competent authority handling municipal solid wastes should be obtained, indicating the existing civic capacities of handling and their adequacy to cater to the M.S.W. generated from project.	
vii.	Used CFLs and TFLs should be properly collected and disposed off/sent for recycling as per the prevailing guidelines/ rules of the regulatory authority to avoid mercury contamination.	
viii.	Oil spill contingency plan shall be prepared and part of DMP to tackle emergencies. The equipment and recovery of oil from a spill would be assessed. Guidelines given in MARPOL and Shipping Acts for oil spill management would be followed. Mechanism for integration of terminals oil contingency plan with the overall area contingency plan under the coordination of Coast Guard.	Being Complied Based on verification of records, it is noted that PP has an Oil Spill Contingency Plan and this port has Tier-I Oil Spill response equipment for recovery of oil spill in coordination with ICG, Krishnapatnam and follows the guidelines given in MARPOL and Shipping Acts.
Greenbelt		
i.	Green belt shall be developed in area as provided in project details with a native tree species in accordance with CPCB guidelines.	Being Complied As per records furnished, it is noted that PP has undertaken greenbelt/ plantation in ~ 210 Ha and during last one year, PP has planted more than 1.0 lakh trees.
ii.	Top soil shall be separately stored and used in the development of greenbelt.	Being Complied Reportedly, all the generated top soil has been utilized for greenbelt development and further, PP was found to be using coco peat, red soil and vermicompost for enriching the top soil.
Marine Ecology		
i.	The dredging schedule shall be so planned that the turbidity developed is dispersed soon enough to prevent any stress on the fish population.	Being Complied Reportedly, PP complied with this EC condition and PP has been undertaking studies through reputed institutes like NIOT and NCSCM for assessing any environmental damage to take appropriate steps to mitigate the same.
ii.	While carrying out dredging, an independent monitoring shall be carried out through a Government Agency/Institute to assess the impact and necessary measures shall be taken on priority basis if any adverse impact is observed.	
iii.	A detailed marine biodiversity management plan shall be prepared through the NIO or any other institute of repute on marine, brackish water	Being Complied Based on discussions held with PP, it is noted that PP has engaged Sugandhi Devadason Marine Research Institute

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<p>authority. The report shall be based on a study of the impact of the project activities on the intertidal biotopes, corals and coral communities, molluscs, sea grasses, sea weeds, sub- tidal habitats, fishes, other marine and aquatic micro, macro and mega flora and fauna including benthos, plankton, turtles, birds etc. as also the productivity. The data collection and IA shall be as per standards survey methods and include underwater photography.</p>	<p>for preparing detailed Biodiversity management plan. Final study report is yet to be received.</p>
<p>iv. Marine ecology shall be monitored regularly also in terms of sea weeds, sea grasses, mudflats, sand dunes, fisheries, echinoderms, shrimps, turtles, corals, coastal vegetation, mangroves and other marine biodiversity components including all micro, macro and mega floral and faunal components of marine biodiversity.</p>	<p>Being Complied Based on records furnished, it is noted that PP has appointed M/s. SV Enviro Labs for Monitoring the Terrestrial & Marine parameters viz., marine water quality, marine sediment quality, surface water quality and ground water quality at regular intervals with NABL Laboratory.</p>
<p>v. The project proponent shall ensure that water traffic does not impact the aquatic wildlife sanctuaries that fall along the stretch of the river.</p>	<p>Being Complied Reportedly, there are no aquatic wildlife sanctuaries in the vicinity of the Port and PP is taking adequate measures for that the water traffic does not impact the marine ecosystem for port operations.</p>

Public Hearing and Human Health Issues

<p>i. The work space shall be maintained as per international standards for occupational health and safety with provision of fresh air respirators, blowers, and fans to prevent any accumulation and inhalation of undesirable levels of pollutants including VOCs.</p>	<p>Being Complied During the inspection, it was noted that PP has established an occupational health centre (OHC) with all essential facilities and a doctor, and an ambulance are also made available for addressing any eventuality. Further, PP was conducting periodical health checkups for all workers and records are also maintained as per Factories Act.</p>
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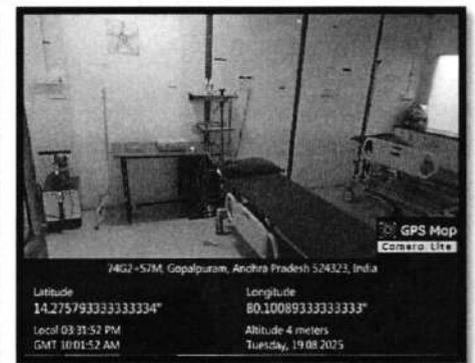
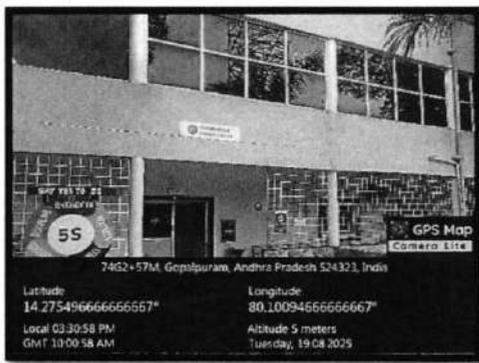


Fig 23-25: Occupational Health Centre

<p>ii. Workers shall be strictly enforced to wear personal protective equipment's like dust mask, ear muffs or ear plugs, whenever and wherever necessary/ required. Special visco-elastic gloves will be used by labour exposed to hazards from vibration.</p>	<p>Being Complied During the inspection, it was noted that all the workers, employees and stakeholders were wearing PPEs at operational areas.</p>
<p>iii. Safety training shall be given to all workers specific to their work area and every worker and employee</p>	<p>Being Complied</p>

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	will be engaged in fire hazard awareness training and mock drills which will be conducted regularly. All standard safety and occupational hazard measures shall be implemented and monitored by the concerned officials to prevent the occurrence of untoward incidents/ accidents.	Based on discussions held with PP and based on verification of records, it is noted that all the employees, workers & contractors are given daily toolbox talks, monthly review meetings with employees engaged in various activities of the port and periodical training are provided to all the staff.
iv.	An emergency preparedness plan based on the Hazard identification and Risk Assessment (HIRA) and Disaster Management Plan shall be implemented.	Being Complied Based on verification of records, it is noted that port has developed an emergency preparedness plan and a Disaster Management Plan and the same is being updated on a periodical basis and the latest DMP was updated on 30.08.2024.
v.	Provision shall be made for the housing of construction labour within the site with all necessary infrastructure and facilities such as fuel for cooking, mobile toilets, mobile STP, safe drinking water, medical health care, creche etc. The housing may be in the form of temporary structures to be removed after the completion of the project.	Being Complied Reportedly, PP complied with this EC condition during construction phase and have provided all essential facilities like fuel, toilets, STP, drinking water, medical facilities etc. and the same have been removed after completion of the project.
vi.	Occupational health surveillance of the workers shall be done on a regular basis.	Same as detailed in Point No. I above.

Environmental Responsibility

i.	The company shall have a well-laid-down environmental policy duly approved by the Board of Directors. The environmental policy should prescribe for standard operating procedures to have proper checks and balances and to bring into focus any infringements/ deviation/ violation of the environmental / forest /wildlife norms/ conditions. The company shall have defined system of reporting infringements / deviation / violation of the environmental / forest / wildlife norms / conditions and / or shareholders / stake holders. The copy of the board resolution in this regard shall be submitted to the MoEF&CC as a part of six-monthly report.	Partly Complied Based on examination of records, it is noted that PP has a well laid down environmental policy and SOPs with proper checks and balances for addressing environmental issues. However, a copy of the latest Board Resolution has not been received by the Regional Office along with half yearly compliance reports.
ii.	A separate Environmental Cell both at the project and company head quarter level, with qualified personnel shall be set up under the control of senior Executive, who will directly report to the head of the organization.	Being Complied During inspection, it was noted that PP has established a separate environmental cell with qualified people and reporting directly to the Vice President.
iii.	Action plan for implementing EMP and environmental conditions along with responsibility matrix of the company shall be prepared and shall be duly approved by competent authority. The year wise funds earmarked for environmental protection measures shall be kept in separate account and not to be diverted for any other purpose. Year wise progress of implementation of action plan shall be	Being Complied Based on verification of records, it is noted that PP has spent an amount of Rs. 17.38 crores as capital expenditure and Rs. 2.41 crores as recurring expenditure for implementation of environmental protection measures and PP has submitted a responsibility matrix also. However, PP has not furnished the action plan for implementation of this plan to the Regional Office of the Ministry.

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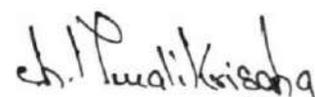
	reported to the Ministry/Regional Office along with the Six-Monthly Compliance Report.	
iv.	Self-environmental audit shall be conducted annually. Every three years third party environmental audit shall be carried out.	Being Complied Based on verification of records, it is noted that PP has been submitting half yearly compliance reports as self-environmental audit report along with details of all monitoring reports and once in 3 years, the same is carried out by a MoEF&CC and NABL accredited laboratory along with Terrestrial & Marine Monitoring reports to APPCB and MoEF&CC
Miscellaneous		
i.	The project proponent shall make public the environmental clearance granted for their project along with the environmental conditions and safeguards at their cost by prominently advertising it at least in two local newspapers of the District or State, of which one shall be in the vernacular language within seven days and in addition this shall also be displayed in the project proponent's website permanently.	Complied Based on verification of records, it is noted that PP has advertised regarding the grant of EC in two Newspapers namely Vaartha (Telugu) and The New Indian Express (English) on 21.01.2021 after the grant of EC.
ii.	The copies of the environmental clearance shall be submitted by the project proponents to the Heads of local bodies, Panchayats and Municipal Bodies in addition to the relevant offices of the Government who in tum has to display the same for 30 days from the date of receipt.	Complied Based on verification of records, it is noted that PP has submitted the copy of the EC to the District Collector, local Panchayats and other agencies vide letter dated 01.02.2021.
iii.	The project proponent shall upload the status of compliance of the stipulated environment clearance conditions, including results of monitored data on their website and update the same on half-yearly basis.	Being Complied Based on examination of records, it is noted that PP has been submitting the half yearly compliance reports along with results of monitoring data periodically to the Regional Office of the Ministry and have been uploading the same in their website at https://www.adaniports.com/Downloads
iv.	The project proponent shall submit six- monthly reports on the status of the compliance of the stipulated environmental conditions on the website of the ministry of Environment, Forest and Climate Change at environment clearance portal.	
v.	The project proponent shall submit the environmental statement for each financial year in Form-V to the concerned State Pollution Control Board as prescribed under the Environment (Protection) Rules, 1986, as amended subsequently and put on the website of the company.	Being Complied Based on examination of records, it is noted that PP has submitted the Environmental Statement in Form-V to APPCB on 28.09.2024.

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vi.	The criteria pollutant levels namely; PM2.5, PM10, SO2, Nox (ambient levels) or critical sectoral parameters, indicated for the project shall be monitored and displayed at a convenient location near the main gate of the company in the public domain.	Being Complied Based on examination of records, it is noted that PP has been undertaking periodical monitoring of ambient air quality parameters by a MoEF&CC recognized laboratory and the results of the same are displayed near the entrance/main gate.
vii.	The project proponent shall inform the Regional Office as well as the Ministry, the date of financial closure and final approval of the project by the concerned authorities, commencing the land development work and start of production operation by the project.	Being Complied Based on examination of records, it is noted that PP has obtained CTE from APPCB vide Order No. 633/APPCB/CFE/RO- NLR/HO/2010 dated 25.02.2021 and as per records furnished, project is yet to be implemented.
viii.	The project authorities must strictly adhere to the stipulations made by the State Pollution Control Board and the State Government.	Being Complied PP is aware of this EC condition and agreed to comply with the same.
ix.	The project proponent shall abide by all the commitments and recommendations made in the EIA/EMP report, commitments made during Public Hearing and also that during their presentation to the Expert Appraisal Committee.	Being Complied PP is aware of this EC condition and agreed to comply with the same.
x.	No further expansion or modifications in the port area shall be carried out without prior approval of the Ministry of Environment, Forests and Climate Change (MoEF&CC).	Being Complied PP is aware of this EC condition and agreed to comply with the same.
xi.	Concealing factual data or submission of false/fabricated data may result in revocation of this environmental clearance and attract action under the provisions of Environment (Protection) Act, 1986.	Being Complied PP is aware of this EC condition and agreed to comply with the same.
xii.	The Ministry may revoke or suspend the clearance, if implementation of any of the above conditions is not satisfactory.	Being Complied PP is aware of this EC condition and agreed to comply with the same.
xiii.	The Ministry reserves the right to stipulate additional conditions if found necessary. The Company in a time-bound manner shall implement these conditions.	Being Complied PP is aware of this EC condition and agreed to comply with the same.
xiv.	The Regional Office of this Ministry shall monitor compliance of the stipulated conditions. The project authorities should extend full cooperation to the officer (s) of the Regional Office by furnishing the requisite data / information/ monitoring reports.	Being Complied PP is aware of this EC condition and agreed to comply with the same.

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xv.	The above conditions shall be enforced, inter-alia under the provisions of the Water (Prevention & Control of Pollution) Act, 1974, the Air (Prevention & Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986, Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 and the Public Liability Insurance Act, 1991 along with their amendments and Rules and any other orders passed by the Hon'ble Supreme Court of India / High Courts and any other Court of Law relating to the subject matter.	Being Complied PP is aware of this EC condition and agreed to comply with the same.
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Dr. Murali Krishna

Additional Director (S)/ Scientist-E

***** End of The Report*****

URGENT
Speed Post/Online



F. No. IA-L-11011/88/2025-IA-I (M)
Government of India
Ministry of Environment, Forest and Climate Change
(I.A. – Compliance and Monitoring Division)

Indira Paryavaran Bhavan
Jor Bagh Road, Aliganj
New Delhi-110 003
Email: bhardwaj.adiraju@gov.in
Dated: 06th October, 2025

To,

The Director and CEO
M/s. Krishnapatnam Port Company,
Post Bag No.1, Gopalpuram, Near Muthukuru
SPS Nellore District-524 344

Subject: Development and Expansion of Krishnapatnam Port (Phase-1, Phase-II and Phase-III) at SPSR Nellore District, Andhra Pradesh by M/s. Krishnapatnam Port Company Ltd - compliance certification- reg.- reg.

Ref.:

- (i) Environment and CRZ clearance vide F. No. 10-22/2005-IA-III dated 26.07.2006
- (ii) Environment and CRZ clearance vide F. No. 11-62/2009-IA-III dated 13.11.2009
- (iii) Environment and CRZ clearance vide F. No.10-18/2016 IA-III dated 11.01.2021
- (iv) Inspection report submitted by SO Vijayawada dated 08.09.2025

Environmental and CRZ Clearance to the project "Development and Expansion of Krishnapatnam Port (Phase-1, Phase-II and Phase-III) at SPSR Nellore District, Andhra Pradesh by "M/s. Krishnapatnam Port Company Ltd" was granted vide letter number F. No. 10-22/2005-IA-III dated 26.07.2006, F. No. 11- 62/2009-IA-III dated 13.11.2009 and F. No.10-18/2016 IA-III dated 11.01.2021 subject to implementation of the various conditions and environmental safeguards contained therein, and

2. The project was inspected by the Sub-Office, Vijayawada, Regional Office, Bhubaneswar of this Ministry at Raipur on **19.08.2025**, which has submitted its report to Ministry vide letter No. SO/VIJ/EPA/EC-A/101/S-NLR-01/2025/202 dated 08.09.2025. **(Copy enclosed)**

3. The inspection report has been examined by the Ministry and following are observed non-compliances with respect to EC and CRZ on the basis of review of SO's report.

- i. The greenbelt of 100 m width around the coal stack yard is not developed as per the EC condition. **(Specific Condition no. 7; EC dated 13.11.2009)**
- ii. The impact of dredging on the marine environment carried out by the NIOT has not been submitted further the recommendation of the NIOT and its implementation also not been submitted **(Special conditions vii; EC dated 11.01.2021)**

- iii. The details of Marine ecological monitoring and its mitigation measures for protection of phytoplankton, zooplanktons, macrobenthos, estuaries, sea-grass, algae, sea weeds, Crustaceans, Fishes, coral reefs and mangroves etc. as given in the EIA-EMP Report has not been submitted **(Special conditions viii; EC dated 11.01.2021)**
 - iv. The details on the change in land use pattern limited to the proposed port limits and be carried out in such a way as to ensure proper drainage by providing surface drainage systems including storm water network. Has not been submitted **(Special conditions x; EC dated 11.01.2021)**
 - v. The monitoring reports of implementation plan for the management of temperature differences between intake waters and discharge waters have not been submitted **(Condition no. 5; EC dated 11.01.2021)**
 - vi. The copy of the Board Resolution approving the environmental policy has not been submitted with the six-monthly compliance reports **(General Condition no. I; EC dated 11.01.2021)**
4. The Project Proponent (PP) is directed to submit; (i) clarification, (ii) **Action Taken Report (ATR)** and (iii) Action plan with respect to the above cited non-complied conditions within next 30 days from the date of issuance of this letter. It may be noted that, if no satisfactory reply is received within the prescribed time frame, the Ministry will be constrained to take necessary action as deemed fit and appropriate in the circumstances of the case, which may include Show-Cause Notice under Section 5 of Environment Protection Act, 1986.

This issues with the approval of the competent Authority.


(Dr. Bhardwaj Adiraju)
Joint Director/Scientist 'D'

Copy to:

- (i) The Chairman, Central Pollution Control Board, Parivesh Bhawan, East Arjun Nagar, Delhi-110032.
- (ii) The Deputy Director General, Deputy Director General of Forests (C) Ministry of Environment, Forest and Climate Change, Regional Office, Ist and IInd Floor, Handloom Export Promotion Council, 34, Cathedral Garden Road, Nungambakkam, Chennai- 34.
- (iii) The Member Secretary Andhra Pradesh Pollution Control Board, Paryavaran Bhawan, A-III, Industrial Estate, Sanath Nagar, Hyderabad-A.P.
- (iv) The Member Secretary, IA-Industry-II, Ministry of Environment, Forests and Climate Change, Lodhi Road, Jor Bagh, New Delhi-110003.
- (v) The Member Secretary, Infra-I Sector of IA Division, Ministry of Environment, Forest & Climate Change, Paryavaran Bhawan, CGO Complex, Lodhi Road, New Dellhi-110003.
(For information)


(Dr. Bhardwaj Adiraju)
Joint Director/Scientist 'D'